**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 290/2025

IN THE MATTER OF:

Hemant Singh Gonia and Others ...Applicant(s)

VERSUS

State of Uttarakhand & Ors. ...Respondent(s)

INDEX

Sl. No.	Annexure	Description of Document	Page No.
1.		Additional Response / Status Report by way of Affidavit on behalf of the Chief Secretary, Government of Uttarakhand (Respondent), in compliance of order dated 16.03.2026.	
2.	**Annexure R-1 (Colly.)**	Letter of Tehsildar, Shri Kainchi Dham, dated 27.04.2026 (No. 753/Na.0.Na.0./2026) along with certified extract of BandobastiKhatauni 1363 Fasli (Year 1955-56) recording the Shipra water body as 'Nala' Village Malla Niglat, Tehsil Shri Kainchi Dham, District Nainital.	
3.	**Annexure R-2 (Colly.)**	Certified extracts of current Non-J.Yd.A. Khatauni of (a) Village Malla Niglat and (b) Village Talla Niglat, Pargana Dhanikot, Tehsil Shri KainchiDham recording the Shipra water body under Shreni/Category 10(1) Jalmagn Bhoomi (Nala).	
4.	**Annexure R-3 (Colly.)**	Certified copies of Sajra (Mauza) Maps of Village Talla Niglat (Sheet 3) and Village Malla Niglat, Pargana Dhanikot depicting the Shipra water body in pink colour denoting Nala.	
5.	**Annexure R-4**	Letter of Executive Engineer, Irrigation Division (Sinchai Khand), Nainital, dated 30.04.2026 (No. 934/Sinkhne/Kot	

Sl. No.	Annexure	Description of Document	Page No.
		Kesh) confirming that no classification notification has ever been issued by the Irrigation Department and no flood plain zoning work has been carried out for the Shipra water body.	
6.	**Annexure R-5 (Colly.)**	Letter of Executive Officer, Nagar Palika Parishad, Bhawali, dated 28.04.2026 (No. 149/Ri.0.Pi.0./2026-2027) status of solid waste management and sewage-related measures in the Kainchi Dham area.	
7.	**Annexure R-6 (Colly.)**	Letter of Additional Chief Officer, Zila Panchayat, Nainital, dated 27.04.2026 (No. 135/XII-2/2025-2026) status of solid waste management and plastic eradication in rural areas including Kainchi Dham, with photographic evidence.	
8.	**Annexure R-7**	Direction of UKPCB Head Office (Dehradun) under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. UKPCB/HO/Gen-183-920/1130 dated 04.10.2025 directing Uttarakhand Peyjal Nigam, Bhimtal, to prevent sewage discharge into the Shipra and to prepare a time-bound Action Plan.	
9.	**Annexure R-8 (Colly.)**	Letter of Regional Officer, UKPCB, Haldwani, dated 30.04.2026 (No. UKPCB/R0AEO/290/2025/26/2687/06) confirming water quality of Shipra at Kainchi Dham as DBU Class-B, along with February 2026 water quality analysis report.	
10.	**Annexure R-9**	Letter of Executive Engineer, Construction Division, Uttarakhand Peyjal Nigam, Bhimtal, dated 29.04.2026 (No. 1368/957/17) status of Kainchi Dham Sewerage Scheme (estimated cost Rs. 3161.60 Lakhs), with DPR cost summary.	
11.	**Annexure R-10**	Pre-EFC Notice/Baithak No. 297/XXIX-2/2026 dated 07.04.2026 of Uttarakhand PeyjalSansadhan Vikas and Nirman Nigam convening departmental committee meeting for review and approval of the Kainchi Dham Sewerage Scheme DPR.	
12.	**Annexure R-11**	Order of District Magistrate, Nainital (Shri Lalit Mohan Ryal, IAS), dated 07.03.2026 (No. 7/12-J.Yd.O.C.I./2025-26) approving transfer of land (Khasra No. 4, Village Talla Niglat) for the proposed STP to Uttarakhand Peyjal Nigam, Bhimtal.	
13.	**Annexure**	Letter of Secretary, DLVDA, Nainital, dated 28.04.2026	

Sl. No.	Annexure	Description of Document	Page No.
	R-12 (Colly.)	(No. 146/NaijiviPra/2026-27) status of regulatory measures, formal inclusion of Kainchi Dham under DLVDA jurisdiction vide Government Order No. 360/V-Aa/2025, and bye-law enforcement.	
14.	**Annexure R-13 (Colly.)**	Photographs with GPS timestamps cleanliness drives at the Shipra Nala under the Namami Gange Abhiyan and Swachh Bharat Mission conducted by Nagar Palika Parishad, Bhawali, on 23.03.2026, 11.04.2026, and 13.04.2026.	

Filed by

DEEPAK BORA
Counsel for the State of Uttarakhand
17, New Lawyers Chambers, Setalvad Block,
Supreme Court of India, New Delhi 110 001
Mobile No. 9971578987
Email- adv.deepakbora@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 290/2025

IN THE MATTER OF:

Hemant Singh Gonia and Others ...Applicant(s)

VERSUS

State of Uttarakhand & Ors. ...Respondent(s)

ADDITIONAL RESPONSE / STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF THE CHIEF SECRETARY, GOVERNMENT OF UTTARAKHAND (RESPONDENT), IN COMPLIANCE OF ORDER DATED 16.03.2026.

I, Kalyani, age about 48 year, D/o Shri Devraj Singh, presently posted as Additional Secretary, Department of Enviornment Conservation and Climate Change, Government of Uttarakhand, Dehradun, do hereby solemnly affirm and state as follows:

1. That I am the Additional Secretary, Department of Enviornment Conservation and Climate Change, Government of Uttarakhand, and in this capacity, I am fully aware of the facts and circumstances of the present case based on official records, and as such, I am competent to depose this affidavit.
2. That the present Additional Response Affidavit is being filed on behalf of Respondent in compliance with the order dated 16.03.2026 passed by this Hon'ble Tribunal in the above-captioned Original Application No. 290/2025 Hemant Singh Gonia & Others v. State of Uttarakhand & Ors., whereby the State, through the Chief Secretary, was directed to indicate: (i) whether the Shipra water body is a stream/river, a drain, or a Nala and the applicable no-development setback distance;

(ii) details of solid waste generated in the area, treatment/disposal facility, the existing gap, and a timeline for clearing the same; (iii) the sewage generated and discharged into the Shipra water body; and (iv) steps taken and timeline to stop discharge of untreated waste water/sewage into the water body. It was specifically mentioned in para 11 that:

"...

11. In view of the above, the State through the Chief Secretary shall indicate whether the said Shipra water body is a stream/river, a drain or a Nala and accordingly indicate the distance which shall be applicable for no development, the details of solid waste generated in the area, treatment facility, the gap which persists as on today and a timeline for clearing the same, the sewage generated which is discharged in the Shipra water body 4 and the steps taken to stop discharge of untreated waste water/sewage into the water body and the timeline for the same shall be indicated.

..."

3. That at the outset, the answering Respondent wishes to place on record before this Hon'ble Tribunal that the State of Uttarakhand has been, and continues to be, deeply committed to the cause of environmental protection and the faithful implementation of all applicable statutory and regulatory directions. The answering Respondent denies all allegations made by the Applicant(s) that are incorrect, misconceived, or not borne out from official records, save and except what is specifically admitted herein.

4. That with respect to the classification of the Shipra water body, it is most respectfully submitted that the said water body is a NALA as per the official revenue records of the State Government and is not a river.The detailed basis for this submission, supported by official revenue records and departmental reports, is set out in paragraphs 5 to 9 hereinbelow.

5. That the Tehsildar, Shri Kainchi Dham, vide office letter No. 753/Na.0.Na.0./2026 dated 27.04.2026, has confirmed that the Shipra water body popularly referred to as

NOTARY Birendra Singh (Advocate) Reg.No.56(01)2022 Doiwala,Dehradun STATE OF UTTARAKHAND

'Shipra Nadi' is entered and recorded in the BandobastiKhatauni 1363 Fasli (Year 1955-56) as a 'NALA' in the revenue records of Village Malla Niglat, Pargana Dhanikot, Tehsil Shri Kainchi Dham, District Nainital. The BandobastiKhatauni is the foundational and most authoritative revenue document definitively establishing the legal character and classification of the water body at the time of the first comprehensive settlement of land records, and it categorically records this water body as a Nala not as a river or stream. A true copy of the said letter along with the certified extract of BandobastiKhatauni 1363 Fasli (Year 1955-56) is annexed herewith and marked as Annexure R-1 (Colly.).

6. That in the current Non-J.Yd.A. (Non-Judicial) Khatauni of Village Malla Niglat and Village Talla Niglat, Tehsil Shri Kainchi Dham, District Nainital, the Shipra water body continues to be recorded under Shreni/Category 10(1) 'Jalmagn Bhoomi (NALA)' waterlogged land classified as a Nala. The present revenue entries also continue to reflect the same classification. This unbroken continuity of classification from the BandobastiKhatauni 1363 Fasli to the present-day revenue records establishes that the revenue authorities have, at every point in time, consistently and uniformly recorded this water body as a Nala and not as a river. Certified extracts of the current Non-J.Yd.A. Khatauni of both villages are annexed herewith and marked as Annexure R-2 (Colly.).

7. That the Sajra (cadastral revenue map/Mauza map) of Village Talla Niglat and Village Malla Niglat, Pargana Dhanikot, Tehsil Shri Kainchi Dham, District Nainital, depicts the Shipra water body in pink colour, which under the established conventions of revenue maps maintained under the Uttarakhand revenue system denotes a Nala. The said pink-colour demarcation is wholly consistent with and further corroborates the entries in the BandobastiKhatauni and the current Non-J.Yd.A. Khatauni. Certified copies of the relevant Sajra maps are annexed herewith and marked as Annexure R-3 (Colly.).

NOTARY
Birendra Singh
(Advocate)
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

8. That the Executive Engineer (AdhishasiAbhiyanta), Irrigation Division (Sinchai Khand), Nainital, vide office letter No. 934/Sinkhne/Kot Kesh dated 30.04.2026, has categorically confirmed that: (i) no notification has ever been issued by the Irrigation Department, Uttarakhand, regarding the classification of the Shipra water body as a stream/river, drain or Nala; (ii) the Irrigation Department has not been authorised to issue any such notification; and (iii) till date, no work related to flood plain zoning of the Shipra water body has been carried out by the Irrigation Department. In absence of any separate statutory notification or contrary revenue entry, the concerned revenue records presently classify the said water body as a 'Nala' for administrative, land-use and development control purposes. A copy of the said letter is annexed herewith and marked as Annexure R-4.

9. That in view of the aforesaid, it is pertinent to mention that the Government of Uttarakhand has framed "The Uttarakhand Building Construction and Development Bye-Laws/ Regulations, 2011 (Amendment 2017)". As per clause 5.2(5) of the said Bye-laws the setback distance is 5 (five) metres from the bank of the Nala and 30 metres distance from the bank of river.

10. That with respect to solid waste management in the Kainchi Dham area, the Executive Officer, Nagar Palika Parishad, Bhawali, vide letter No. 149/Ri.0.Pi.0./2026-2027 dated 28.04.2026, has submitted that:

NOTARY Birendra Singh (Advocate) Reg.No.58(01)2022 Doiwala,Dehradun STATE OF UTTARAKHAND

24 Paryavaran Mitras, 2 dumpers, 4 pickup vehicles, and 1 sewer section machine are deployed for solid waste collection and disposal;

Approximately 2 TPD of waste is lifted from Bhawali town and 0.45 TPD from Kainchi Dham daily and disposed of at the HaldwaniCluster;

4 Paryavaran Mitras are specially deployed at the Kainchi Dham market for daily cleaning; 36 challans have been issued for open sewage discharge realising Rs. 42,200/- in fines; 100 challans have been issued under the Anti-Littering and Spitting Act realising Rs. 1,31,200/-;

- 179 challans for violation of the Single Use Plastic ban have been issued realising Rs. 71,500/-; 100% door-to-door waste collection is operational;
- and a Sewer and Drainage Plan survey for Bhawali has been completed under Chief Minister's Announcement No. 618/2024 with the DPR under preparation. A copy of the said letter is annexed herewith and marked as Annexure R-5 (Colly.).

11. That the Additional Chief Officer, Zila Panchayat, Nainital, vide letter No. 135/XII-2/2025-2026 dated 27.04.2026, has submitted that since November 2022, Zila Panchayat, Nainital has been engaged in collection, disposal, and challaning of solid waste and prohibited single-use plastic in the rural areas of the district. Salient details are as follows:

- 9 vehicles transport 7.0 tonnes of waste per day to the Trenching Ground of Haldwani Nagar Nigam;
- Total solid waste disposed of till 23.04.2026, 5,043.4 metric tonnes;
- 34 challans for littering, Rs. 29,600/- realised;
- 448 challans for prohibited single-use plastic, Rs. 4,21,563/- realised;
- 557.7 kg of prohibited plastic seized; Rs. 10,00,000/- paid to Haldwani Nagar Nigam-Kathgodam on 31.03.2026 as waste disposal charges; and
- Litter-picker machines deployed along the Bhimtal, Dhari, Kainchi Dham, and Haldwani rural road stretches. A copy of the said letter with photographic evidence is annexed herewith and marked as Annexure R-6 (Colly.).

NOTARY Birendra Singh (Advocate) Reg.No.58(01)2022 Doiwala,Dehradun STATE OF UTTARAKHAND

12. That with respect to sewage discharge into the Shipra water body, the Uttarakhand Pollution Control Board (UKPCB) Head Office, Dehradun, vide its letter No. UKPCB/HO/Gen-183-920/1130 dated 04.10.2025, has issued formal directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 to the Executive Engineer, Uttarakhand Peyjal Nigam, Bhimtal, directing:

- That no domestic sewage/effluent be discharged directly into the Shipra water body;
- Preparation and submission within 15 days of a time-bound Action Plan to ensure no untreated sewage from Kainchi Dham or adjoining areas is discharged into the water body;
- Immediate initiation of steps for linkage of sewage to an appropriate Sewage Treatment Plant (STP) or alternative treatment system; and
- Submission of a compliance report with photographs and documentary evidence. A copy of the said direction is annexed herewith and marked as Annexure R-7.

13. Certain concerns regarding discharge of untreated domestic wastewater/sewage into the said water body had been identified by the concerned authorities, pursuant to which directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 were issued by the Uttarakhand Pollution Control Board. In compliance thereof, monitoring, inspection and remedial measures are being undertaken by the concerned departments and a comprehensive sewerage infrastructure project is presently under process.

14. That the Regional Officer, UKPCB, Haldwani, vide letter No. UKPCB/R0AEO/290/2025/26/2687/06 dated 30.04.2026, has confirmed that the water quality of the Shipra at Kainchi Dham, as per the Board's monthly water sample analysis, falls within the CPCB-designated Designated Best Use (DBU) Water Quality Class-B, i.e., fit for outdoor bathing. A copy of the said letter along with the February 2026 water quality analysis report is annexed herewith and marked as Annexure R-8 (Colly.).

NOTARY Birendra Singh (Advocate) Reg.No.58(01)2022 Dolwala,Dehradun STATE OF UTTARAKHAND

15. That with respect to the long-term solution for sewage management, the Executive Engineer, Construction Division, Uttarakhand Peyjal Nigam, Bhimtal, vide letter No. 1368/957/17 dated 29.04.2026, has confirmed that under the SASCI Programme, the

Shri Kainchi Dham Sewerage Scheme DPR has been prepared at an estimated cost of Rs. 3161.60 Lakhs. The DPR was forwarded for administrative and financial sanction vide letter dated 05.02.2026. A joint inspection of the proposed STP site was conducted on 02.02.2026. The District Magistrate, Nainital, issued land transfer orders dated 07.03.2026. The Pre-EFC meeting was held on 08.04.2026; the Final EFC is expected in May 2026, upon which tenders for construction will be immediately invited. Copies of the said letter, the Pre-EFC Notice dated 07.04.2026, and the land transfer order dated 07.03.2026 are annexed herewith and marked as Annexure R-9, Annexure R-10, and Annexure R-11 respectively.

16. That the Secretary, District Level Vikas Pradhikaran (DLVDA), Nainital, vide letter No. 146/NaijiviPra/2026-27 dated 28.04.2026, has submitted that Kainchi Dham was formally included within the jurisdiction of DLVDA, Nainital, vide Government Order No. 360/V-Aa/2025 dated 04.08.2025. After inclusion, a comprehensive survey was conducted and notices have been issued against buildings violating by-laws, matters being pending before the Court of DLVDA, Nainital. In the 24th Board Meeting held on 08.01.2026, a proposal for compounding/regularisation of existing constructions was forwarded to the Government for approval. Currently, only government schemes and authorised public works are being permitted in the area; regular inspections are being conducted to prevent encroachment on the Shipra Nala; and strict action under the Uttarakhand Nagar and Gram Niyojan and Vikas Adhiniyam, 1973 is being proposed against violators. A copy of the said letter is annexed herewith and marked as Annexure R-12 (Colly.).

17. It is submitted that the District Level Development Authority has not independently undertaken any technical classification exercise regarding the said water body and has relied upon the prevailing revenue entries maintained by the competent revenue authorities.

18. That extensive cleanliness and awareness drives have been conducted at and around the Shipra Nala under the Namami Gange Abhiyan and the Swachh Bharat Mission

NOTARY STATE OF UTTARAKHAND Birendra Singh (Advocate) Reg.No.58(01)2022 Doiwala,Dehradun

by the Nagar Palika Parishad, Bhawali. Photographic evidence of the cleanliness drives conducted on 23.03.2026, 11.04.2026, and 13.04.2026 at the Shipra Nala, Kainchi Dham, with GPS timestamps and location data, is annexed herewith and marked as Annexure R-13 (Colly.).

19. That the answering Respondent has taken all necessary steps, both immediate and long-term, to address the issues raised in the Original Application in a proactive, diligent, and environmentally responsible manner. The State of Uttarakhand is fully committed to ensuring strict compliance with all applicable environmental laws and all directions issued by this Hon'ble Tribunal and shall continue to report progress as directed.

20. That the answering Respondent humbly submits that the allegations of environmental pollution and irreversible ecological harm made by the Applicant(s) are not borne out by the ground reality, inasmuch as active, concrete, and well-documented steps are already underway, and the answering Respondent remains firmly committed to achieving complete compliance within the shortest possible time.

DEPONENT

NOTARY
Birendra Singh
(Advocate)
Reg.No.58(01)2022
Doiwala,Dehradun
STATE OF UTTARAKHAND

VERIFICATION

I, the deponent above named, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief, based on official records, and nothing material has been concealed therefrom.

Verified at Dehradun, Uttrakhand, on this 13 day of 5, 2026.

DEPONENT

Filed by

DEEPAK BORA
Counsel for the State of Uttarakhand
17, New Lawyers Chambers, Setalvad Block,
Supreme Court of India, New Delhi, 110 001
Mobile No. 9971578987
Email- adv.deepakbora@gmail.com

S.R.NO 351
2026

NOTARY
Birendra Singh
(Advocate)
Reg.No.58(01)2022
Dolwala,Dehradun
STATE OF UTTARAKHAND

This affidavit is sworn before me
Shri. Kalyani
who is identified by Shri. S.K. Tanta
At Dolwala Dehradun on.....

Birendra Singh
Advocate & Notary
Dolwala,Dehradun
13.05.2026

3

Annexure 1

कार्यालय तहसीलदार श्री कैंचीधाम।

पत्रांक 753 /ना0ना0/2026 दिनांक 27 अप्रैल, 2026

सेवा में,

उपजिलाधिकारी,
श्री कैंचीधाम।

विषयः— मा. राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में।

महोदय

कृपया उपरोक्त अपने कार्यालय के उपजिलाधिकारी कार्यालय के पत्र संख्या 165/रीडर/2026 दिनांक 20 अप्रैल,2026 का संदर्भ ग्रहण करें, जिसके साथ संलग्न मा. राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड राज्य व अन्य में मा. प्राधिकरण द्वारा दिनांक 16.03.2026 को सुनवाई उपरान्त पारित आदेश की प्रति संलग्न कर बिन्दु संख्या 11 के सम्बन्ध में विभागीय अभिलेखों (पुराने बन्दोबस्ती अभिलेखों) सहित सुस्पष्ट आख्या उपलब्ध कराये जाने के निर्देश दिये गये है।

उक्त निर्देशों के क्रम में अवगत कराना है कि प्रश्नगत जल धारा (जन सामान्य प्रचलित नाम शिप्रा नदी) राजस्व अभिलेखों के बन्दोबस्ती खतौनी 1363 फसली (वर्ष 1955–1956) में नाला के रुप में दर्ज अभिलेख है **(संलग्नक–1)** तथा ग्राम मल्ला निगलाट व ग्राम तल्ला निगलाट के वर्तमान नॉन.ज्येड.ए. खतौनी में भी प्रश्नगत जल धारा(जन सामान्य प्रचलित नाम शिप्रा नदी) श्रेणी 10(1) जलमग्न भूमि (नाला) के रुप में दर्ज अभिलेख है **(संलग्नक– 2)** जिसे सजरा (मानचित्र) में गुलाबी रंग से दर्शाया गया है **(संलग्नक– 3)**

अतः उपरोक्तानुसार आख्या मय नक्शा, खतौनी (वर्तमान तथा बन्दोस्ती 1363) संलग्न कर सेवा में सादर प्रेषित।

संलग्नक– उपरोक्तानुसार।

भवदीय,

(बी0सी0भण्डारी)
तहसीलदार
श्री कैंचीधाम।

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala, Dehradun (U.K.)
13.5.2026

सेवा में,

तहसीलदार, महोदय
श्री कैंचीधाम।

विषयः– मा. राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में।

कृपया उपरोक्त विषयक उपजिलाधिकारी कार्यालय के पत्र संख्या 165/रीडर/2026 दिनांक 20 अप्रैल,2026 का संदर्भ ग्रहण करें, जिसके द्वारा जिलाधिकारी कार्यालय के पत्र संख्या 73/23–स्थानीय निकाय/2026 दिनांक 17 अप्रैल,2026 के साथ संलग्न मा. राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड राज्य व अन्य में मा. प्राधिकरण द्वारा दिनांक 16.03.2026 को सुनवाई उपरान्त पारित आदेश की प्रति संलग्न कर बिन्दु संख्या 11 के सम्बन्ध में विभागीय अभिलेखों (पुराने बन्दोबस्ती अभिलेखों) सहित सुस्पष्ट आख्या उपलब्ध कराये जाने के निर्देश दिये गये है।

उक्त निर्देशों के अनुपालन में अवगत कराना है कि प्रश्नगत जल धारा (जन सामान्य प्रचलित नाम शिप्रा नदी) राजस्व अभिलेखों के बन्दोबस्ती खतौनी 1363 फसली (वर्ष 1955–1956) में नाला के रुप में दर्ज अभिलेख है **(संलग्नक–1)** तथा ग्राम मल्ला निगलाट व ग्राम तल्ला निगलाट के वर्तमान नॉन.ज्येड.ए. खतौनी में भी प्रश्नगत जल धारा(जन सामान्य प्रचलित नाम शिप्रा नदी) श्रेणी 10(1) जलमग्न भूमि (नाला) के रुप में दर्ज अभिलेख है **(संलग्नक– 2)** जिसे सजरा (मानचित्र) में गुलाबी रंग से दर्शाया गया है **(संलग्नक– 3)**

अतः उपरोक्तानुसार आख्या मय नक्शा, खतौनी (वर्तमान तथा बन्दोस्ती 1363) संलग्न कर सेवा में सादर प्रेषित।

संलग्नक– उपरोक्तानुसार।

राजस्व उप निरीक्षक, पाडली
तहसील श्री कैंचीधाम
जनपद नैनीताल।

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

15

695

उद्धरण खतौनी नॉन ज्येड.ए.

ग्राम [illegible], परगना [illegible], तहसील श्री कैंची धाम, जिला नैनीताल

खाता सं0	खातेदार का नाम व पिता का नाम/ निवास स्थान	भौमिक अधिकार वर्ष	खसरा संख्या	क्षेत्रफल (है.)	लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित आज्ञा देने वाले अधिकारी का पद	विवरण
1	2	3	4	5	6	07–12	13
	[illegible]						
86	नाला		32	0.535			
			328	0.451			
			256	0.470			
			375	0.001			
			376	0.024			
			377	0.055			
			378	0.028			
			390/5	0.340			
			395	0.084			
			407	0.204			
			884	0.011			
			894	0.044			
			1459	0.018			
			1519	0.049			
			1799	0.071			
			2037	0.235			
			1989	0.195			
		योग	17	2.815			

नकल खतौनी मुताबिक असल लेखा की गयी।

RS। मोहरा/पटवारी

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala,Dehradun
STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala,Dehradun(U.K.)
17.5.2026

Annexure 1 English Translation

Office Tehsildar Shri Kainchidham.

Letter No. 753 /Naavnae/20:26

Dated April 27, 2026

To,

Sub-District Magistrate Mr. Kaichidham.

Subject:-

No. In respect of Original Application No. 290/2025 Hemanth Singh Goniya vs. State of Uttarakhand and others filed in the National Green Tribunal.

Sir

Please refer to the letter number 165/Reader/2026 dated 20th April, 2026 of the Sub-Divisional Magistrate's office of your office, attached with which a copy of the order passed by the Hon'ble Authority after hearing on 16.03.2026 in the original application number 290/2025 Hemant Singh Goniya vs. State of Uttarakhand and others filed in the Hon'ble National Green Tribunal has been attached and instructions have been given to provide a clear report along with departmental records (old settlement records) in respect of point number 11.

In continuation of the above instructions, it is to be informed that the water stream in question (popularly known as Shipra River) is recorded as a drain in the settlement khatauni 1363 Fasli (year 1955-1966) of the revenue records (Annexure-1) and in the present non, JYD.A. khatauni of village Malla Niglat and village Talla Niglat, the water stream in question (popularly known as Shipra River) is recorded as category 10(1) submerged land (drain) (Annexure-2) which is shown in pink colour in the Sajra (map) (Annexure-3).

Therefore, attaching the above report along with map, Khatauni (current and settlement 1363), you are hereby presented to me.

Regards sent.

Attachment- As above.

NOTARY
Birendra Singh
Advocate
Reg. No.5R(01)2022
Dalwala, Dehradun
STATE OF UTTARAKHAND

To,

Tehsildar

Shri Kainchidham.

Subject-

In Hon'ble National Green Tribunal, in original application 290/2005 Hemant singh Goniya, State of Uttarakhand and others.t

Please refer to the letter number 185/Reader/2026 dated 20 April 2026 of the Sub-Divisional Magistrate's office on the above subject, by which instructions have been given to provide a clear report regarding point number 11 along with the departmental records (old settlement records) by attaching a copy of the order passed by the Hon'ble Authority on 16.03.2008 after hearing in the original application number 290/2025 Hemant Singh Goniya vs. State of Uttarakhand and others filed in the Hon'ble National Green Tribunal along with the letter number 73/23-Local Body/2026 dated 17 April 2026 of the District Magistrate's office.

In compliance with the above instructions, it is to be informed that the water stream in question (commonly known as Shipra River) is recorded as Nala in the settlement Khatauni 1383 Fasli (year 1965-1956) of the revenue records (Annexure-1) and in the present non-jiedar Khatauni of village Matsa Niglat and village Talla Niglat, the water stream in question (commonly known as Shipra River) Begi 10 (1) is recorded as submerged land (Naala) (Annexure-2) which is shown in pink color in the map (Annexure 3)

Therefore, the map Khatauni (present and endowment 1963) attached with the above description is in service.

Regards sent.

Attachments – As above.

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala,Dehradun
STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala,Dehradun(U.K.)
13.5.2026

Annexure 2

उद्धरण खतौनी नॉन ज्येड.ए.

ग्राम तल्ला नेगलाट परगना पाटीचौकोट , तहसील श्री कैंची धाम, जिला नैनीताल

खाता सं0	खातेदार का नाम व पिता का नाम/ निवास स्थान	भौमिक अधिकार वर्ष	खसरा संख्या	क्षेत्रफल (है.)	लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित आज्ञा देने वाले अधिकारी का पद	विवरण
1	2	3	4	5	6	07–12	13
	[illegible]						
21	~~नाला~~		63	0.008			
			59	0.010			
			132	0.174			
			539	0.748			
			541	0.430			
			660अ	0.234			
		~~योग~~	6	1.604			

~~नकल खतौनी मुताबिक अस्ल तैयार कर जारी की गयी,~~

23/04/2026
RSI
Kuberi

Bhupendra Singh
Advocate
Reg. No. 5870/2002
Dwarahat, Almora
HIGH COURT OF UTTARAKHAND

ATTESTED

Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala, Dehradun (U.K.)

700

गॉव - मल्ला - ... पट्टी - ... प० 1313

६७३ ११॥- ...

६८१ १= ...

योग ... ५ १४८९॥=
८५

योग संख्या ८ ५ १४८९॥=
८५

श्रेणी १०- खाते के बाहर की सरकारी भूमि :-

(1) जलमग्न भूमि :—

१६६ नाला ६३ १= मालूका नाला।

५८ ॥ मालूका नाला

१३२ ८॥= बड़ाभीड़।

५३८ ३०॥= महापाताल।

२४१ २१॥ महापाताल।

६६८५ ११॥= मनाण।

६५ ८०=

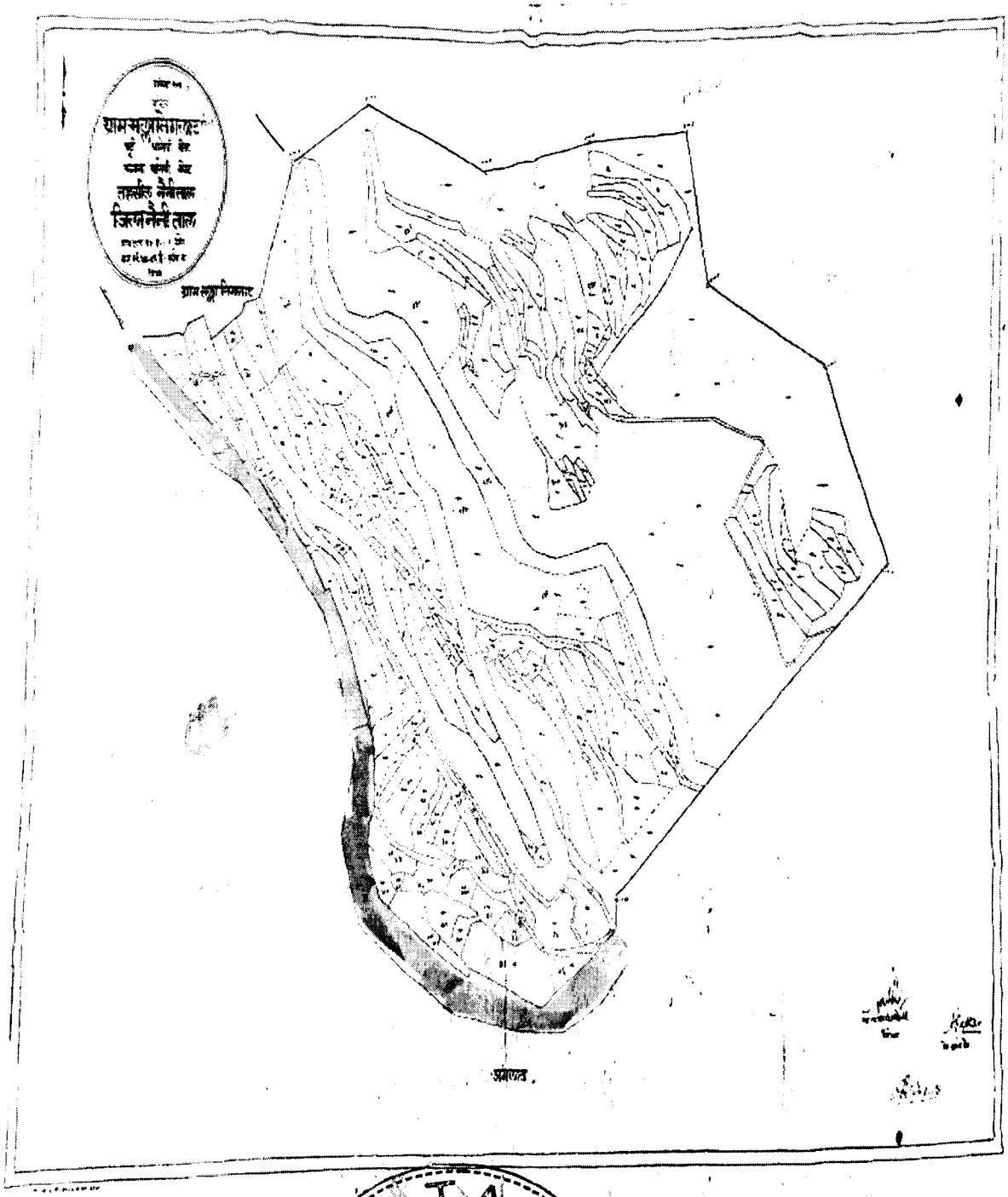
योग संख्या १०-(1) ६५ ८०=

नैनीताल
STATE OF UTTARAKHAND
NOTARY
₹5 UTTARAKHAND COURT FEE
₹5 UTTARAKHAND COURT FEE
निरस्त किया

... की संख्या 10
... क्रमांक 1714 नकल कर्ता
... की तिथि 13/4/26 मिलान कर्ता
... पत्र की तिथि 21/4/26 शब्दों की संख्या 10.
... की तिथि 21/4/26
प्रतिलिपि पाने वाले का नाम ...

सत्य प्रतिलिपि
21/4/26
पेशकार
... अभिलेख (पर्वतीय)
नैनीताल

Annexure 3



NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala, Dehradun (U.K.)

13.5.2022

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Court Compound
Dehradun(U.K.)
13.5.2026

प्रेषक

अधिशासी अभियन्ता
सिंचाई खण्ड, नैनीताल

प्रेषित,

उपजिलाधिकारी कैंचीधाम
नैनीताल।

पत्रांक – 934 /सिंखनै/कैंचीधाम/ दि० 30/04/2026

विषय :– मा0 राष्ट्रीय हरित ट्रिब्यूनल में योजित मूल आवेदन संख्या–290/2025 हेमेन्त सिंह गोनिया, बनाम् उत्तराखण्ड राज्य व अन्य के सम्बन्ध में।

संदर्भ :– जिलाधिकारी नैनीताल का पत्रांक–73(1)/23–स्थानीय निकाय/2026/दिनांक 22.04.2026

म्होदय,

उपरोक्त विषयक संदर्भित पत्र के कम में अवगत कराना है कि सिंचाई विभाग से सम्बन्धित बिन्दुओं पर आख्या निम्नवत् है।

Sl. No.	NGT- order dated16.03.2026 (O.A. No- 290/2025)	Reply by Irrigation DepartmentUttarakhand
1.	11. in view of the above, the State through the Chief Secretary shall indicate whether the said Shipra water body is a stream/river, a drain or a Nala and accordingly indicate the distance which shall br applicable for no development, the details of solid waste generated in the area, treatment facility,the gap which persist as on today and a timeline for clearing the same, the sewage generated which is discharged in the Shipra Water body and the steps taken to stop discharge of untreated waste water/sewage into the water body and the timeline for the same shallbe indicated.	It is hereby informed that no notification has ever been issued by the Irrigation Department, Uttarakhand, regarding the classification of the Shipra water body as a stream/river, drain or nala, as per the available records of the Irrigation Department, Uttarakhand, Furthermore, the Irrigation Department, Uttarakhand has not been authorized to issue the same. it is further informed that,ill date, no work related to flood plain zoning of the Shipra `stream/river, drain or nala has been carried out by the Irrigation Department,

अधिशासी अभियन्ता
सिंचाई खण्ड, नैनीताल

पत्रांक :– /सिंखनै/अनुबन्ध/तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. अधीक्षण अभियन्ता, सिंचाई कार्य मण्डल हल्द्वानी।
2. सहायक अभियन्ता, द्वितीय उपखण्ड,सिंचाई खण्ड नैनीताल।

F—New Volum Guddi All Letters –2025–26

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

अधिशासी अभियन्ता
सिंचाई खण्ड, नैनीताल

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala, Dehradun (U.K.)
13.5.2026

कार्यालय नगर पालिका परिषद, भवाली

e-mail:- eonagarpalikabhowali@gmail.com

पत्रांकः 149 /रि0पी0/2026–2027 दिनांकः 28/04/2026

सेवा में,

उपजिलाधिकारी महोदय,
श्री कैची धाम।

विषय– **मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन सं0 290/2025 हेमन्त सिंह गोनिया बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक अपने पत्र सं0– 165/रीडर/ 2025–26 दिनांक 20/04/2026 का संदर्भ ग्रहण करने का कष्ट करे। जिसके कम में मा0 राष्ट्रीय हरित अधिकरण मे योजित आवेदन सं0– 290/225 श्री हेमन्त गौनिया एंव उत्तराखण्ड राज्य एंव अन्य के सम्बन्ध में की गई कार्यवाही से अवगत कराये जाने हेतु निर्देशित किया गया है जिसके कम में नगर पालिका परिषद, भवाली से सम्बन्धित सूचना निम्न प्रकार सेवा में सादर प्रेषितः–

1– नाले के किनारे बने भवन/होटल की सोक पीटो की जॉच पालिका द्वारा समय–समय पर की जाती है खुले में सीवर बहने पर पालिका द्वारा नियमानुसार चालानी कार्यवाही की जाती है अब तक कुल 36 चालान से 42,200 अर्थदण्ड लिया गया।

2– पालिका द्वारा नगर क्षेत्र में ठोस अपशिष्ट/प्लास्टिक का संग्रहण/निस्तारण का कार्य किया जा रहा है, जिसमे 24 पर्यावरण मित्र कार्यरत है एंव 2 डम्पर , 4 पीकप एंव 1 सीवर सेक्शन मशीन सफाई कार्य में लगाये गये है। इसके अतिरिक्त पालिका द्वारा समय–समय पर नाले की सफाई की जाती है तथा विभिन्न संगठनो एंव स्कूलो के माध्यम से भी नाले में विशेष सफाई अभियान चलाये जाते है। पालिका द्वारा नगर क्षेत्र भवाली में प्रतिदिन 2 TPD एवं कैंची धाम से लगभग 0.45 TPD कूड़ा पालिका वाहनो से उठाया जाता है। जिसका निस्तारण हल्द्वानी कलस्टर में किया जाता है। साथ ही कैंची धाम बाजार की सफाई व्यवस्था हेतु पालिका स्तर से 04 पर्यावरण मित्रों की तैनाती की गई है, जिनके द्वारा प्रतिदिन कैंची धाम में साफ सफाई का कार्य किया जाता है। पूर्व से ही कैची धाम जिला पंचायत क्षेत्र के अन्तर्गत आता है। बढते हुए श्रद्धालुओं को देखते हुए पालिका द्वारा जिला प्रशासन से प्राप्त निर्देशों के कम में कैंची धाम में सफाई व्यवस्था की जा रही है।

3– नगर पालिका परिषद भवाली द्वारा नाले में खुले रुप से कूडा डालने पर नियमानुसार **Anti littering & Spitting act** के अन्तर्गत चालानी कार्यवाही की जाती है। पालिका द्वारा अब तक 100 व्यक्तियो के चालान कर रु0 1,31,200:00 का अर्थदण्ड वसूला गया है। तथा SUP (सिंगल यूज प्लास्टिक) प्रतिबन्ध पर कुल 179 चालानों रू0–71,500.00 का अर्थदण्ड वसूला गया है।

NOTARY ★ Virendra Singh Advocate Reg.No.[illegible](01)2022 Doiwala, Dehradun ★ STATE OF UTTARAKHAND

Advocate & Notary Reg.No. [illegible]2022 Doiwala, Dehradun

13.5.2026

अधिशासी अधिकारी
नगर पालिका परिषद
भवाली (नैनीताल)

Scanned with OKEN Scanner

4– नगर पालिका परिषद भवाली द्वारा नगर क्षेत्र में 100 प्रतिशत डोर–टू–डोर कूडे का कलेक्शन किया जाता है। पालिका द्वारा अब तक भवाली/कैची धाम से रु0 32,26,352:00 की आय कूडा कलेक्शन से अर्जित की गई है तथा रु0 5,47,103:00 कूडे के पुर्नचकरण से आय प्राप्त की है।

5– नगर पालिका परिषद भवाली क्षेत्रान्तर्गत मा0 मुख्यमंत्री घोषणा 618/2024 भवाली नगर क्षेत्र में सीवर एंव ड्रेनेज प्लान का निर्माण कार्य किया जायेगा के क्रम में पेयजल निर्माण शाखा उत्तराखण्ड भीमताल द्वारा भवाली क्षेत्र का सर्वे का कार्य कर लिया गया है तथा डी0पी0आर0 बनाये जाने की कार्यवाही गतिमान है। पत्र की छॉयाप्रति संलग्न है।

अतः उक्तानुसार की गई कार्यवाही महोदय की सेवा में सादर प्रेषित।

भवदीय,

अधिशासी अधिकारी
नगर पालिका परिषद,
भवाली।

पत्रांक / व दिनांक उक्त ही।

प्रतिलिपि– 1– जिलाधिकारी महोदय नैनीताल की सेवा में सादर सूचनार्थ प्रेषित।

अधिशासी अधिकारी
नगर पालिका परिषद,
भवाली।

NOTARY
Birendra Singh
Advocate
Reg. No. 01/2022
Dolwala, Dehradun
STATE OF UTTARAKHAND

13.5.2025

Scanned with OKEN Scanner

Sbm Uttarakhand Urban Uttarakhand + 3

नगर पालिका परिषद भवाली

नमामि गंगे अभियान के अन्तर्गत नगर पालिका परिषद भवाली द्वारा उपस्थित नागरिकों स्वच्छता प्रेमियों तथा पर्यावरण मित्रों को शीप्रा नदी/नाले की स्वच्छता तथा निर्मलता बनाये रखने की शपथ दिलाई गई साथ ही जल स्त्रोतों को प्लास्टिक मुक्त रखने में अपना पूर्ण सहयोग देने की प्रतिबद्धता दोहराई गई।।

अधिशासी अधिकारी:- श्री सुधीर कुमार
नगर पालिका परिषद भवाली।

अध्यक्ष:- श्री पंकज आर्या
नगर पालिका परिषद भवाली।।

NOTARY
Birendra Singh
Advocate
Reg.No. 88(01)2022
Dalwala, Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner

नगर पालिका परिषद भवाली

नमामि गंगे अभियान के अन्तर्गत नगर पालिका परिषद भवाली द्वारा उपस्थित नागरिकों स्वच्छता प्रेमियों तथा पर्यावरण मित्रों को शीप्रा नदी/नाले की स्वच्छता तथा निर्मलता बनाये रखने की शपथ दिलाई गई साथ ही जल स्त्रोतों को प्लास्टिक मुक्त रखने में अपना पूर्ण सहयोग देने की प्रतिबद्धता दोहराई गई।।

अधिशासी अधिकारी:- श्री सुधीर कुमार
नगर पालिका परिषद भवाली।

अध्यक्ष:- श्री पंकज आर्या
नगर पालिका परिषद भवाली।।

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala,Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner

Annexure 5 English Translation

Office of the Municipal Council, Bhawali

e-mail:- eonagarpalikabhowali@gmail.com

Letter No.: 149 / RP/2026-2027

Date: 28/04/2026

To,

Deputy Collector Sir,

Shri Kaichi Dham.

Subject: Regarding original application No. 290/2025 Hemant Singh Goniya vs. State of Uttarakhand and others filed in Hon'ble National Green Tribunal.

Sir,

In relation to the above subject, please take the trouble of taking reference of your letter No. 165/River/2025-26 dated 20/04/2020. In which, you have been directed to inform about the action taken in respect of application No. 290/225 filed in the Hon'ble National Green Tribunal by Shri Hemant Gauniya and State of Uttarakhand and others, in which the information related to Nagar Palika Parishad, Bhawali is respectfully sent to your service as follows:-

1- The soak pit of the building/hotel built on the side of the drain is checked from time to time by the municipality. In case of open sewerage, challan action is taken by the municipality as per rules. Till now a total fine of Rs. 42,200 has been collected from 36 challans.

2- The municipality is collecting and disposing of solid waste/plastic in the city area. 24 environmental friends are employed, and 2 dumpers, 4 pickup trucks, and 1 sewer section machine have been deployed for cleaning. Additionally, the municipality periodically cleans drains and conducts special cleaning campaigns through various organizations and schools. The municipality collects 2 TPD of garbage daily from Bhawali city area and approximately 0.45 TPD of garbage from Kainchi Dham using municipal vehicles. This garbage is disposed of in the Haldwani cluster. Four environmental friends have also been deployed at the municipal level to clean the Kainchi Dham market. Kainchi Dhaag already falls under the district panchayat area. In view of the increasing number of devotees, the municipality is

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

implementing cleaning arrangements at Kainchi Dham in accordance with instructions from the district administration.

3- The Municipal Council of Bhawali takes action against people found openly dumping garbage in drains under the Anti-Littering & Spitting Act. So far, the municipality has issued challans to 100 individuals and collected fines totaling ₹1,31,200. A total of ₹71,500 has been collected through 179 challans under the SUP (single-use plastic) ban.

Administrative Authority. Municipality Paripak Navani (Nainital)

4- The Municipal Council of Bhawali conducts 100% door-to-door garbage collection in the city area. To date, the municipality has earned ₹3,226,352 from garbage collection in Bhawali/Kaichi Dham and ₹5,47,103 from garbage recycling.

5- In accordance with the Chief Minister's Proclamation 618/2024, "Construction of a sewer and drainage plan in the Bhawali Municipal Council area," the survey of the Bhawali area has been completed by the Uttarakhand Drinking Water Construction Branch, Bhimtal, and the preparation of the DPR is underway. A photocopy of the letter is attached.

Therefore, the action taken as per above is respectfully forwarded to Sir.

Yours sincerely, Executive Officer, Municipal Council, Bhawali.

Same letter number and date as above.

Copy 1- Respectfully sent to the District Magistrate, Nainital for information.

Executive Officer, Municipal Council, Bhawali.

NOTARY STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala,Dehradun(U.K.)
13.5.2025

प्रेषक,

अपर मुख्य अधिकारी,
जिला पंचायत, नैनीताल।

सेवा में,

उपजिलाधिकारी महोदय,
श्री कैचीधाम,

पंत्राक 135/XII-2/2025-2026 दिनांक 27-04-2026

विषयः— **मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या–290/2025 हेमन्त गोनिया बनाम उत्तराखण्ड राज्य व अन्य के संबंध में।**

महोदय,

उपरोक्त विषयक कार्यालय जिलाधिकारी, नैनीताल के पत्र संख्या 73/23–स्थानिय निकाय/2026 दिनांक 17/04/2026 एवं पत्र संख्या 73(1)/23–स्थानिय निकाय/2026 दिनांक 22/04/2026 का सन्दर्भ ग्रहण करने का कष्ट करे जिसमें मा0 राष्ट्रीय हरित अधिकरण की मुख्य पीठ नई दिल्ली के समक्ष आवेदन सं0–290/2025 श्री हेमन्त गौनिया एंव उत्तराखण्ड राज्य एंव अन्य की याचिका पर निम्नानुसार जिला पंचायत, नैनीताल से सम्बन्धित सूचना सेवा में प्रेषित् की जा रही है।

- जिला पंचायत, नैनीताल द्वारा कैचीधाम परिसर व आस–पास के क्षेत्रों में 01 कूडा वाहन व 02 पर्यावरण मित्रों के माध्यम से कूडे का निस्तारण कर हल्द्वानी ट्रेन्चिग ग्राउण्ड में निस्तारित किया जाता है।
- कैचीधाम परिसर व आस–पास के क्षेत्रों में बढते हुए श्रद्वालुओं को देखते हुए जिला पंचायत, नैनीताल व नगर पालिका परिषद, भवाली के साथ सयुक्त रूप से कैचीधाम परिसर में सफाई व्यवस्था का कार्य किया जा रहा है।
- कैचीधाम परिसर व आस–पास के क्षेत्र में जिला पंचायत, नैनीताल द्वारा निरन्तर वृहद स्वच्छता अभियान चलायें जा रहे है।
- जिला पंचायत, नैनीताल द्वारा कैचीधाम परिसर व आस–पास के क्षेत्रों में समय–समय पर जॉच कर कूड़े को अव्यवस्थित फैलाने वाले व्यक्तियों/संस्थाओं/प्रतिबन्धित सिंगल यूज प्लास्टिक पर किये गये चालानों की संख्या–**34**
- जिला पंचायत, नैनीताल द्वारा कैचीधाम परिसर व आस–पास के क्षेत्रों में कूड़े को अव्यवस्थित फैलाने पर व्यक्तियों/संस्थाओं/प्रतिबन्धित सिंगल यूज प्लास्टिक पर किये गये चालानों द्वारा वसूली गयी धनराशि– **रू0 29,600/–** रूपये।
- जिला पंचायत, नैनीताल द्वारा प्रति वर्ष 15 जून को कैचीधाम मेले में ग्रामीण क्षेत्रान्तर्गत आने वाले बाजारों/मार्गो में 100 पर्यावरण मित्र सफाई कार्य हेतु लगाये जाते है व एकल/जोड़ेदार डस्टबिन की व्यवस्था की जाती है।
- निदेशालय पंचायतीय राज देहरादून द्वारा जिला पंचायत, नैनीताल को निर्गत लिटर पिकर मशीन द्वारा समय–समय पर ग्रामीण क्षेत्रान्तर्गत मार्ग के दोनो तरफ प्लास्टिक एवं कूडा निस्तारण का कार्य किया जा रहा है।

अतः उक्तानुसार की गई कार्यवाही महोदय, की सेवा में सादर प्रेषित्।

संलग्नः— फोटोग्राफ।

भवदीय,

अपर मुख्य अधिकारी,
जिला पंचायत, नैनीताल।

पृ0सं0 / **तद्दिनांक**

प्रतिलिपिः—

1. मा0 अध्यक्ष महोदया, जिला पंचायत, नैनीताल को सादर सूचनार्थ प्रेषित।
2. जिलाधिकारी महोदय, नैनीताल को सादर सूचनार्थ प्रेषित।
3. मुख्य विकास अधिकारी, महोदय नैनीताल को सादर सूचनार्थ प्रेषित।

अपर मुख्य अधिकारी,
जिला पंचायत, नैनीताल।

NOTARY
Dhirendra Singh
Advocate
Regd. No. 5901/2022
Dehradun
STATE OF UTTARAKHAND

मा0 राष्ट्रीय हरित प्राधिकारण में योजित मूल आवेदन संख्या–290/2025 हेमन्त गोनिया बनाम उत्तराखण्ड राज्य व अन्य के संदर्भ में मा0 उच्च न्यायालय द्वारा समय–समय पर किये गये आदेशों के परिपालन में प्लास्टिक अपशिष्ट प्रबन्धन के सम्बन्ध में अब तक की गई कार्यवाही/गतिविधियों का संक्षिप्त नोट विवरण।

जिला पंचायत नैनीताल द्वारा ग्रामीण क्षेत्रों में माह नवम्बर 2022 से ठोस अपशिष्ट/प्रतिबन्धित सिंगल यूज प्लास्टिक के उनमूलन हेतु निम्न कार्य किये जा रहे है :–

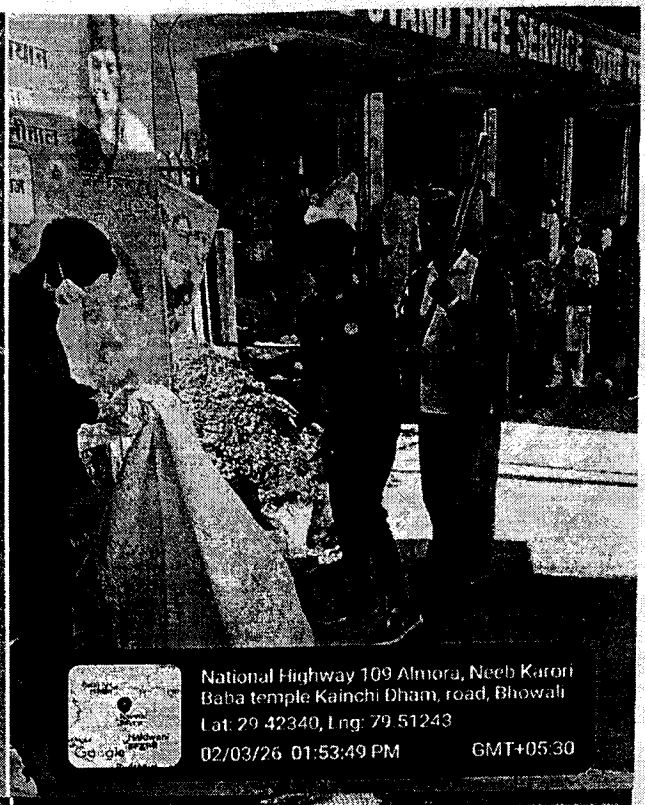
जिला पंचायत, नैनीताल द्वारा जनपद के ग्रामीण क्षेत्रों में ठोस अपशिष्ट/प्लास्टिक का संग्रहण/निस्तारण/चालान का कार्य किया जा रहा है। निम्न वि0ख0 में प्रतिदिन जिला पंचायत द्वारा 09 वाहनों के माध्यम से 7.0 टन कूड़े का निस्तारण हल्द्वानी नगर निगम के ट्रेन्चिंग ग्राउन्ड में किया जा रहा है।

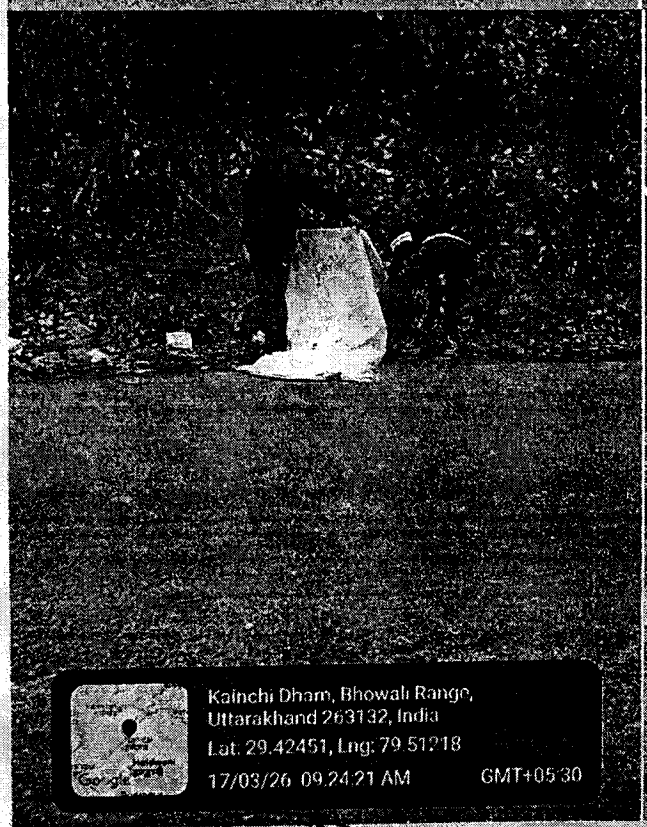
- वर्तमान समय तक कुल निस्तारित ठोस अपशिष्ट (दिनांक 23/04/2026 तक)– **5043.4 टन।**
- जिला पंचायत, नैनीताल द्वारा कूड़े को अव्यवस्थित फैलाने वाले व्यक्तियों/संस्थाओं पर किये गये चालानों की संख्या– **34**
- कूड़े को अव्यवस्थित फैलाने पर व्यक्तियों/संस्थाओं पर किये गये चालानों द्वारा वसूली गयी धनराशि– **रू0 29,600/–** रूपये।
- प्रतिबन्धित सिंगल यूज प्लास्टिक पर किये गये चालानों की संख्या– **448 (चार सौ अडचालीस)**
- पालिथिन/प्रतिबन्धित सिंगल यूज प्लास्टिक पर चालान द्वारा वसूली गयी धनराशि–**4,21,563 रू0।**
- जब्त की गयी कुल पालिथिन/प्रतिबन्धित सिंगल यूज प्लास्टिक का वजन– **557.7 कि0ग्रा0।**
- जिला पंचायत, नैनीताल द्वारा ग्रामीण क्षेत्रान्तर्गत आने वाले बाजारों/मार्गो में **एकल/जोड़ेदार** डस्टबिन की संख्या– **30 (तीस)**
- जिला पंचायत, नैनीताल द्वारा ग्रामीण क्षेत्रान्तर्गत आने वाले बाजारों/मार्गो में **ऊपर की तरफ से बन्द ढके मुँह वाले** डस्टबिन की संख्या– **80 (अस्सी)**
- वर्तमान समय में जिला पंचायत, नैनीताल द्वारा 30/09/2024 तक हल्द्वानी स्थित ट्रैन्चिग ग्राउण में डाले गये कूडे का औसतन वजन (1.3 टन प्रतिदिन) कि दर से 3,56,668/– रू0 एवं जिला पंचायत, नैनीताल की बोर्ड बैठक दिनांक 31/12/2025 में पारित प्रस्ताव अनुसार दिनांक 31/03/2026 को 10,00,000/– रू0 का भुगतान नगर निगम हल्द्वानी–काठगोदाम को कर दिया गया है।
- जिलाधिकारी महोदया नैनीताल द्वारा जिला पंचायत, नैनीताल को जनपद नैनीताल के ग्रामीण क्षेत्र धारी, मुक्तेश्वर से कूडा निस्तारण हेतु दिये गये डम्पर प्लेसर/पिकअप द्वारा कूड़े का निस्तारण किया जा रहा है।
- निदेशालय पंचायतीय राज देहरादून द्वारा जिला पंचायत, नैनीताल को निर्गत लीटर पीकर मशीन द्वारा विकास खण्ड भीमताल, विकास खण्ड धारी, कैचीधाम मार्ग एवं हल्द्वानी के ग्रामीण क्षेत्रान्तर्गत कूडे निस्तारण कार्य किया जा रहा है।

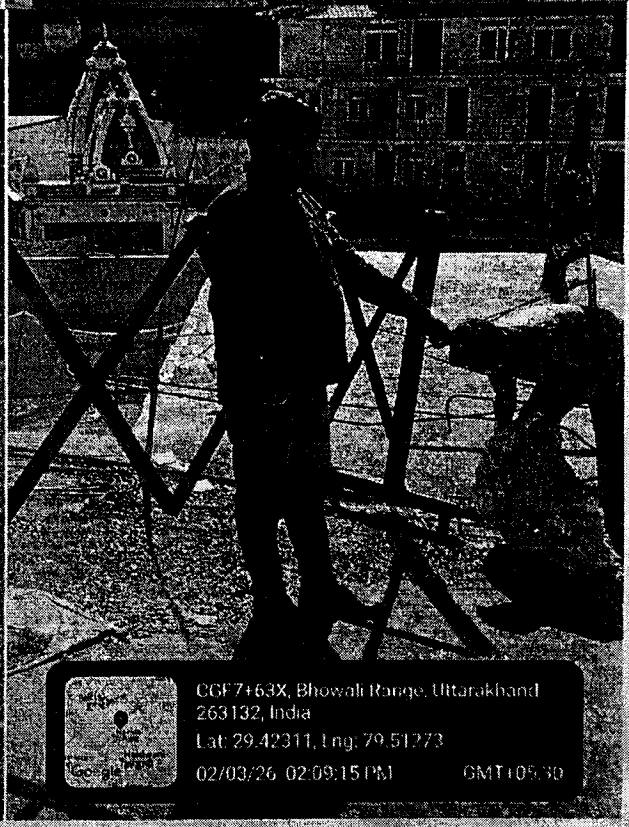
अपर मुख्य अधिकारी
जिला पंचायत, नैनीताल

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala,Dehradun(U.K.)
13.5.2026

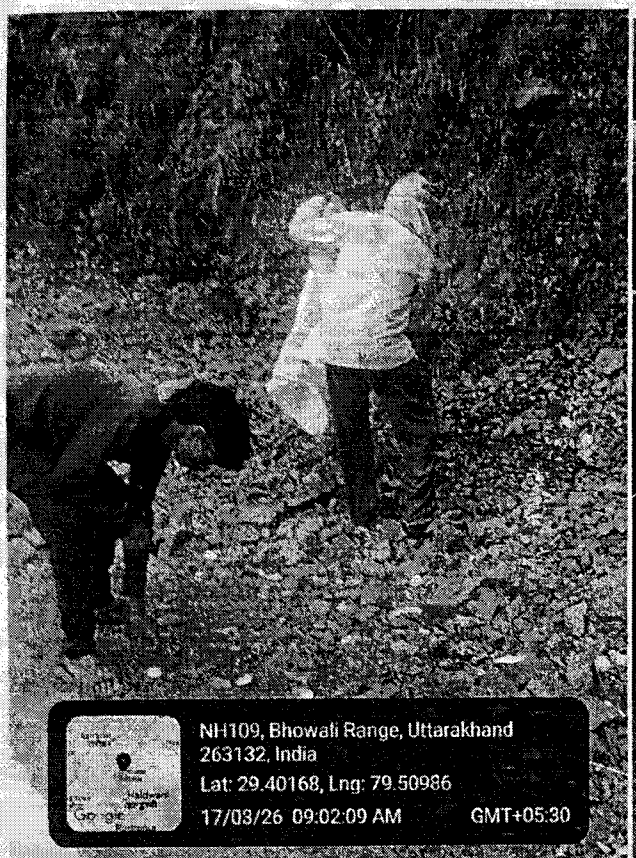


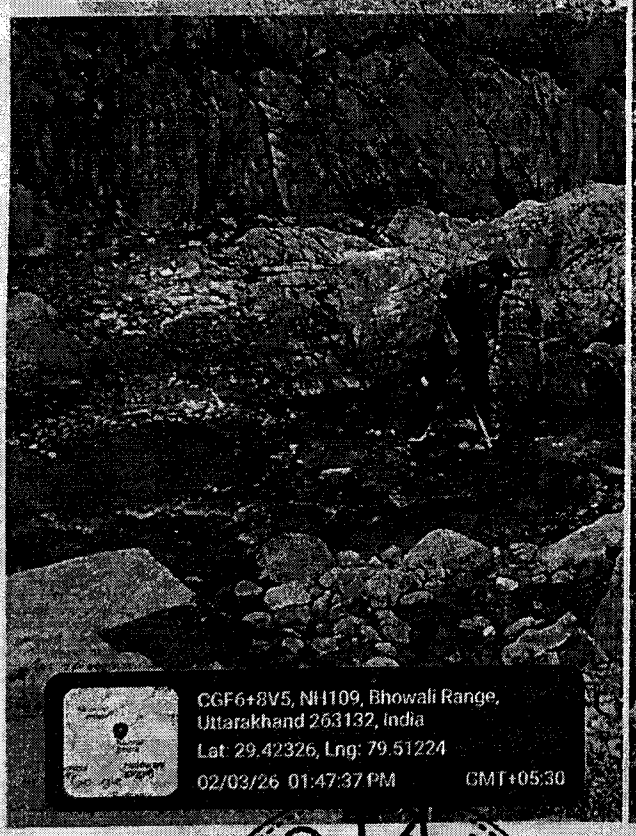


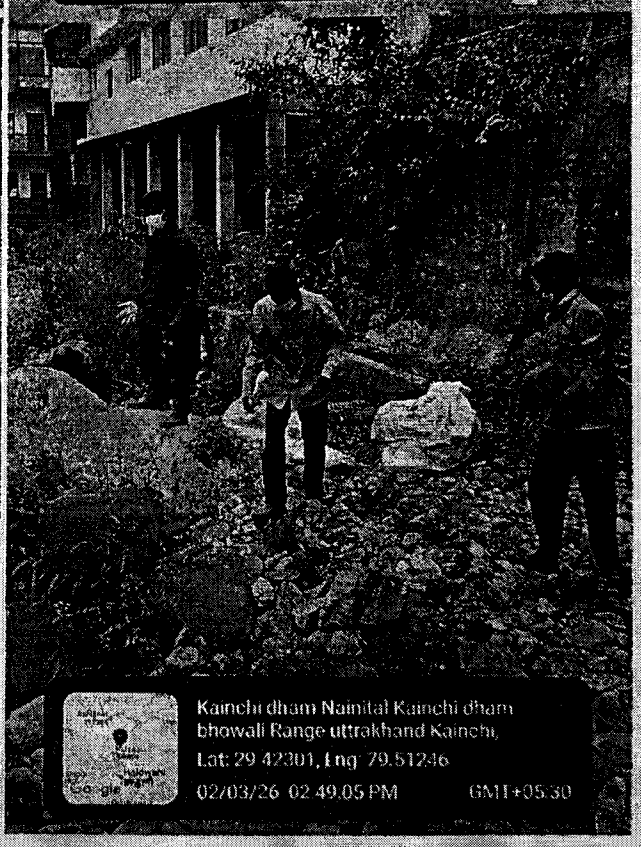


NOTARY
Birendra Singh
Advocate
Reg.No.69(01)2022
Dolwala, Dehradun
STATE OF UTTARAKHAND

अपर मुख्य अधिकारी
जिला पंचायत, नैनीताल.

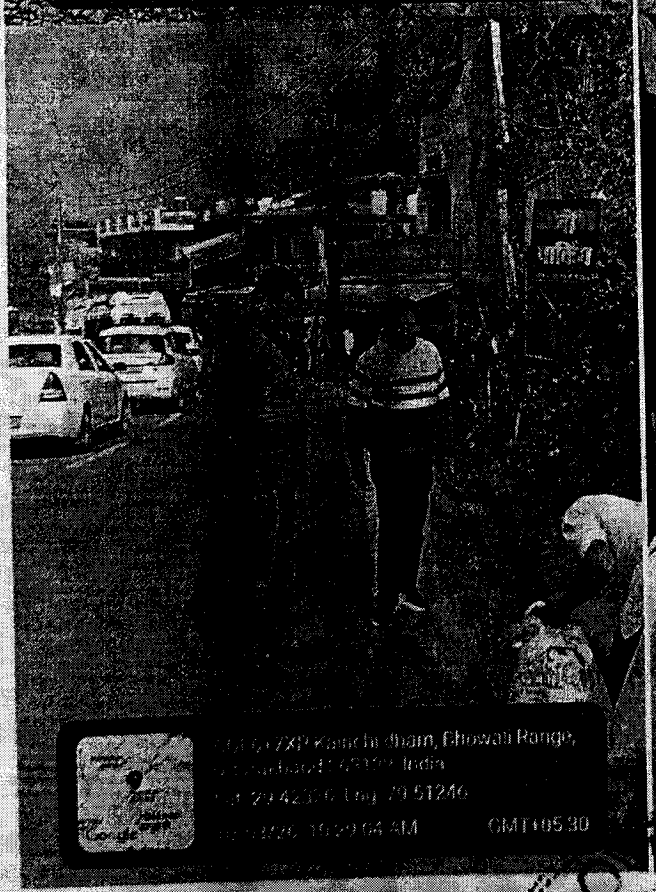






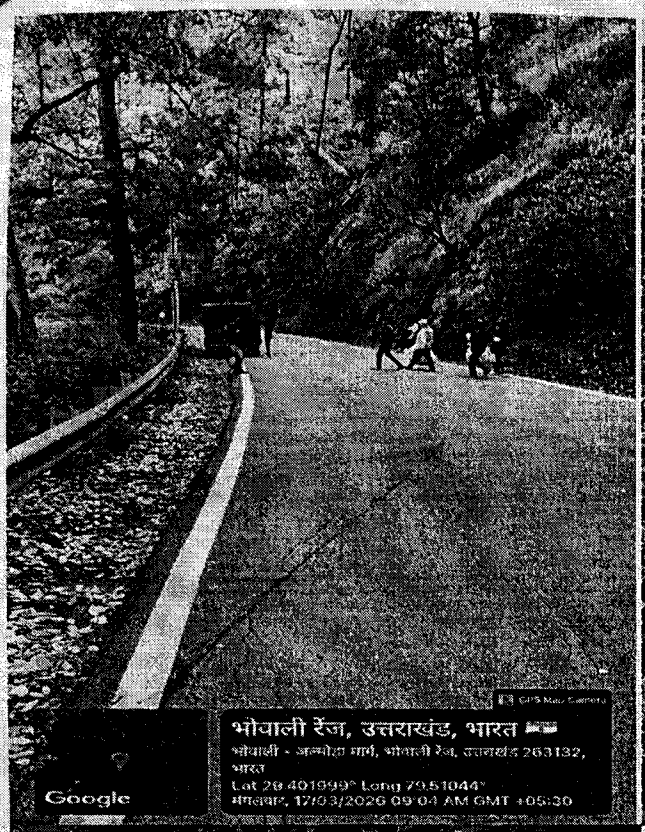
NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

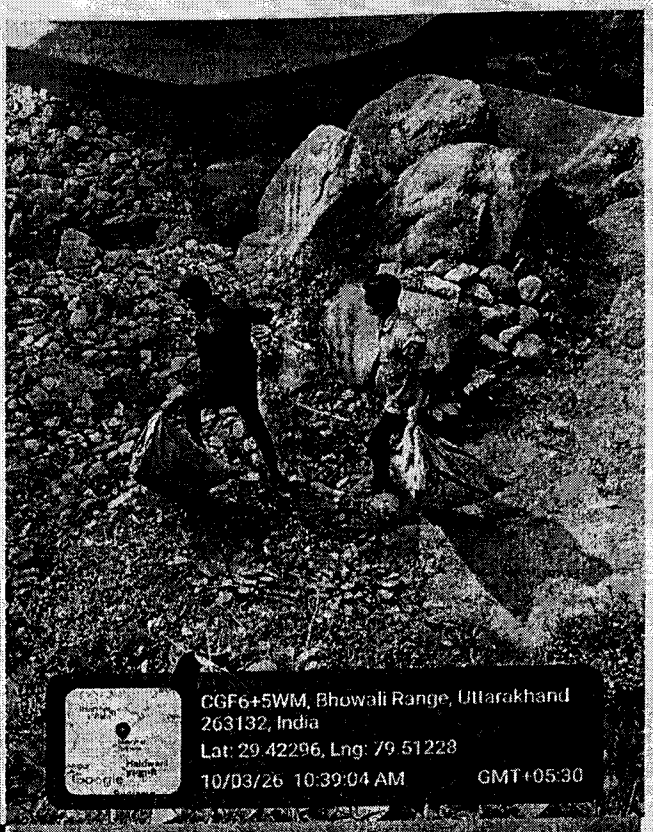
अपर मुख्य अधिकारी
जिला पंचायत, नैनीताल.

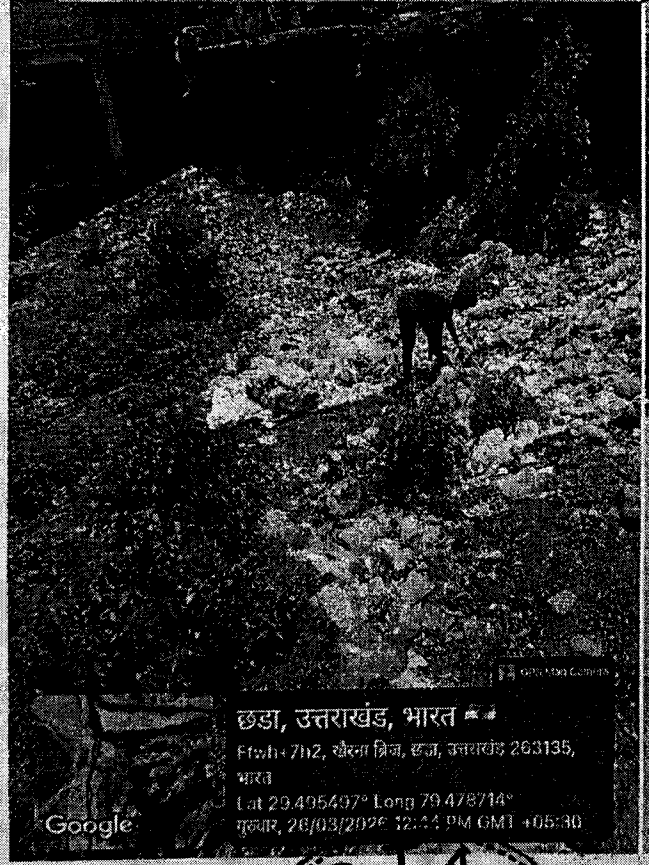


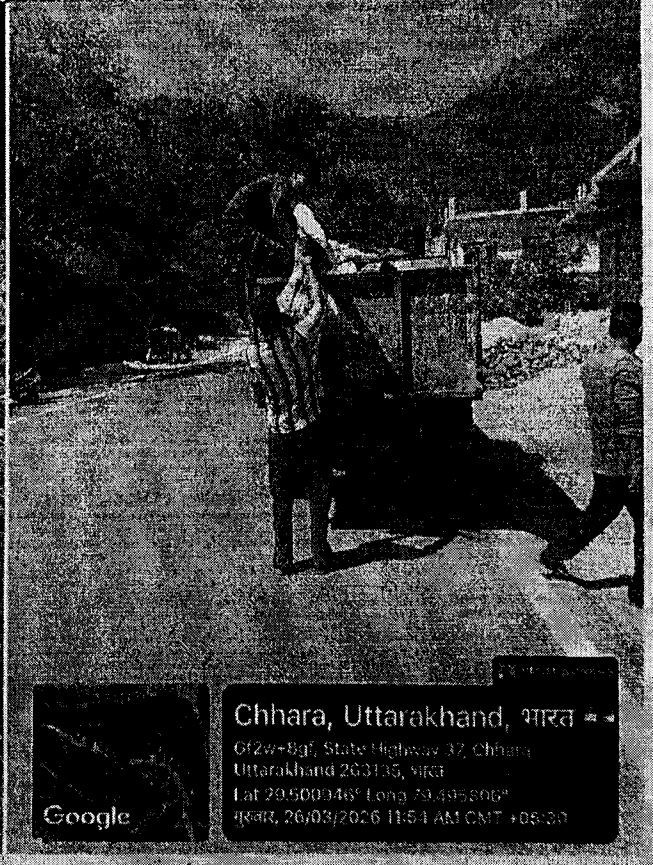
Birender Singh
Advocate
Reg. No. 68(01)2022
Distt. Udhamsingh Nagar

नगर मुख्य अधिकारी
जिला: नैनीताल.



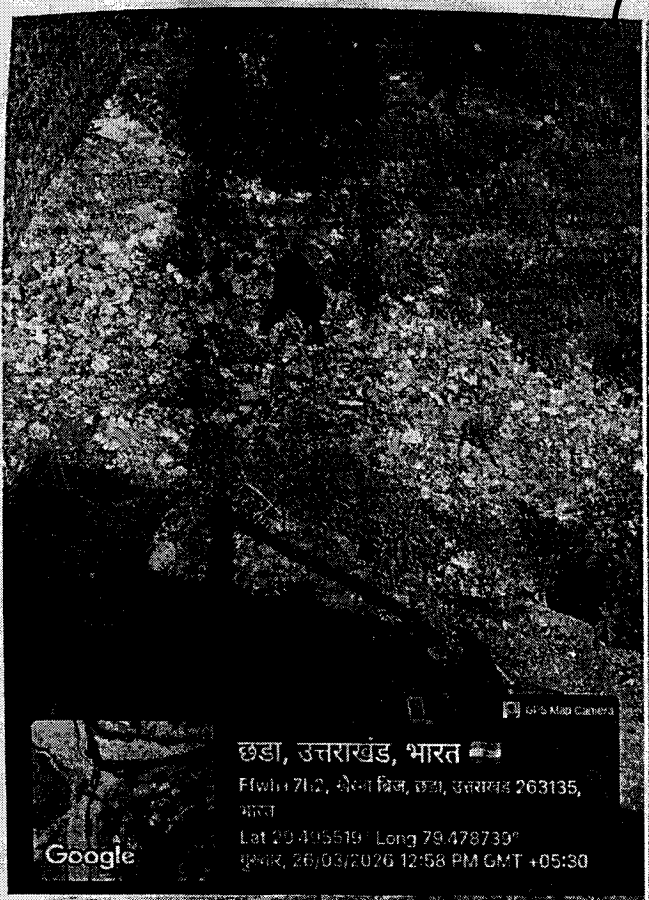


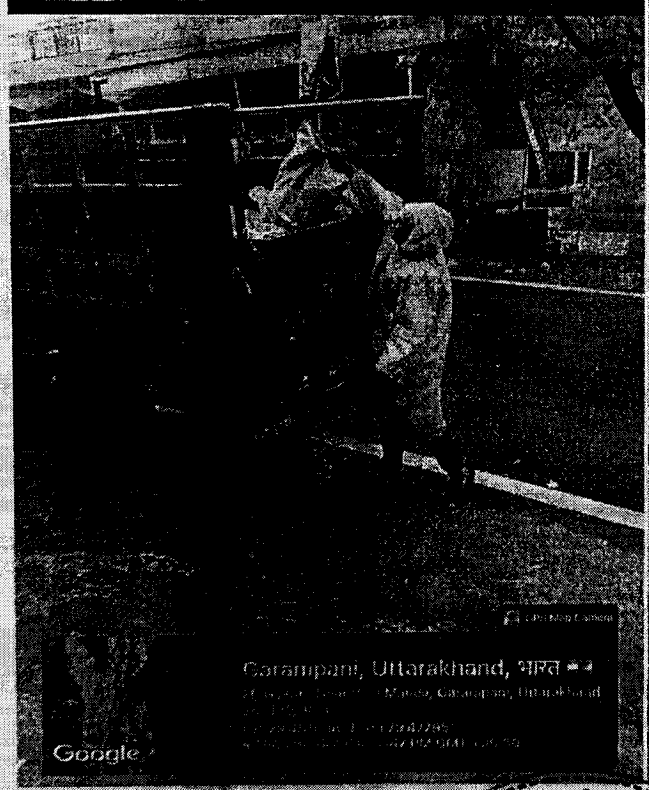


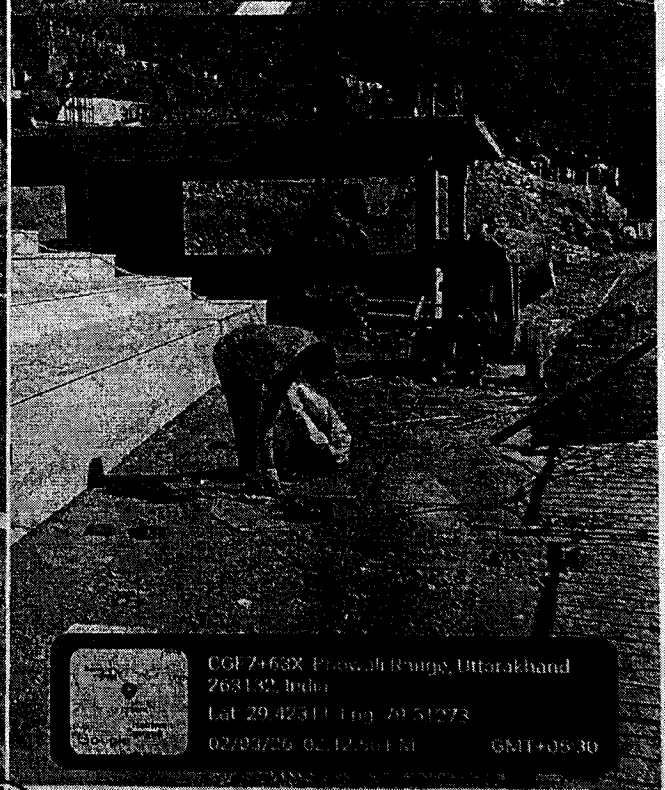


NOTARY
Birendra Singh
Advocate
Reg. No. 53(01)2022
Dalwala, Dehradun
STATE OF UTTARAKHAND

अपर मुख्य अधिकारी
जिला पंचायत, नैनीताल







NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Dolwala, Dehradun
STATE OF UTTARAKHAND

उपर मुख्य अधिकारी
जिला पंचायत, नैनीताल.

1957-1022
14/10/25
Consent

717

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com

UKPCB/HO/Gen-183-920/1130 **Date: 4.10.2025**

To,

The Executive Engineer,
Uttarakhand Peyjal Nigam,
Vikash Bhawan, Bheem Tal, District Nainital.

Subject: Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, for ensuring that no domestic sewage/effluent is discharged directly into the Shipra River.

WHEREAS, amongst others, under Section-17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Boards (SPCBs), constituted under the Water (Prevention and Control of Pollution) Act, 1974 is to plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells in the State and to secure the execution thereof; and

WHEREAS, sewage, the single major source for water resources deterioration contributes 70% of the pollution load to water bodies. Consumption of polluted water adversely affects human health and aquatic life. Quality of treated sewage generally of lower standards further adding to problem; and

WHEREAS, the cities and the towns are not having adequate system for sewage collection and its treatment and therefore wastewater falls either into rivers or lakes or remains inundated on land causing potential risk to the ground water contamination; and

WHEREAS, the Central Pollution Control Board (CPCB) has issued direction under Section-18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 to the Uttarakhand Pollution Control Board vide letter no B-19114/NGT/WQM-II/CPCB/2020-21/1734 dated 26.06.20 to "No authority shall allow the discharge of polluted sewage or polluted effluent directly in to water.

WHEREAS, in compliance of Hon'ble NGT matter OA Number 290/2025, inspection was carried out on dated 18/08/2025 by joint committee and observed that there is no proper arrangement for disposal of solid waste as well as no proper arrangement for sewage disposal. it has been observed during inspection that untreated domestic sewage/effluent from residential houses in the Kachidham area is being directly discharged into the Shipra River without any treatment facility;

WHEREAS, such discharge of untreated sewage into a natural water body is a violation of Section 24 of the Water (Prevention & Control of Pollution) Act, 1974, which prohibits disposal of polluting matter into streams/rivers;

NOTARY Birendra Singh Advocate Reg.No.551(01)2022 Doiwala, Dehradun STATE OF UTTARAKHAND

..cont..page-2...

Ajo/MA(HQ) 14/X/2025 14.X.2025

WHEREAS, the said action is causing pollution of the Shipra River, deterioration of water quality, adverse impact on aquatic life and serious risk to public health and environment;

Now therefore, in exercise of the powers conferred under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to:

1. Ensure that no domestic sewage/effluent is discharged directly into the Shipra River, as it is the statutory responsibility of your department to prevent such discharge.
2. Prepare and submit within 15 days a time-bound Action Plan to ensure that no untreated sewage from Kachidham or adjoining areas is discharged into the river, and to provide adequate sewerage network, interception and diversion arrangements.
3. Immediately initiate steps for linkage of sewage to an appropriate Sewage Treatment Plant (STP) or alternative treatment system, and ensure effective operation of the same.
4. Furnish a compliance report to this office along with photographs and documentary evidence of corrective measures taken.

Failing which, coercive measures including legal proceedings under the Water (Prevention & Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986 shall be initiated against your office.

NOTARY Birendra Singh Advocate Reg. No. 55(01)2022 Doiwala, Dehradun STATE OF UTTARAKHAND

Yours faithfully,

(Dr Prag Madhukar Dhakate)
Member Secretary

Copy to :-

1. Chairman, UKPCB, Dehradun for kind information please.
2. Secretary, Peyjal, Govt. of Uttarakhand, Secretariat, Subhash Road, Dehradun for kind information please.
3. District Magistrate, District Nainital kind information and with request to issue necessary directions to Executive Engineer for compliance of above direction.
4. Project Director, SPMG, NGRBA, 117-Indira Nagar, Dehradun for kind information.
5. Regional Officer, UKPCB, Haldwani for information and compliance of above directions.

Member Secretary

Annexure 8

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)
UKPCB
Ph No- 05946-225618, 221532Web Site-www.ueppcb.uk.gov.in

पत्रांक–यूकेपीसीबी/आर0ओ0एच0/22C/2025/26/268–106 दिनांक: 30/04/2026

सेवा में,

उपजिलाधिकारी,
श्री कैंची धाम, जिला– नैनीताल।

विषयः–मा0 एन0जी0टी0, नई दिल्ली में योजित मूल आवेदन संख्या–290/2025 हेमंत सिंह गौनिया बनाम उत्तराखण्ड राज्य एवं अन्य के संबंध में।

महोदया,

कृपया उपरोक्त विषयक कार्यालय जिलाधिकारी नैनीताल के पत्रांक संख्या–73(1)/23–स्थानीय निकाय/2026 दिनांक 22.04.2026 के अनुपालन में बोर्ड द्वारा शिप्रा की जल गुणवत्ता के संबंध में उत्तराखण्ड़ पेयजल निगम भीमताल नैनीताल को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम–1974 के अन्तर्गत निर्देश जारी किये गये हैं। (संलग्नक–01) इसके अतिरिक्त श्री कैंची धाम स्थित शिप्रा का जल नमूना बोर्ड द्वारा मासिक आधार पर एकत्रण कर विश्लेषित किया जाता है। विश्लेषण आख्यानुसार शिप्रा के जल की गुणवत्ता केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित Water Quality Criteria के अनुसार Designated Best Use (DBU) water quality class- B के अन्तर्गत है। माह फरवरी–2026 की जल गुणवत्ता रिपोर्ट संलग्न है। (संलग्नक–02)

अतः उपरोक्तानुसार आख्या अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक–यथोपरि।

भवदीय

30/4/26

(अनुराग नेगी)
क्षेत्रीय अधिकारी

प्रतिलिपिः–जिलाधिकारी महोदय, नैनीताल को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

13.5.2026

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादू
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-26070

पत्रांक–यूकेपीसीबी/एचओ/सा0–07-SW/GW (Vol-I)/2026/ दिनांक :–

सेवा में,

समस्त क्षेत्रीय अधिकारी,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड।

विषय :– सतही जल नमूनों की विश्लेषण आख्या के सम्बन्ध में।

उपरोक्त विषयक के कम में अवगत कराना है कि उत्तराखण्ड राज्य में NWQMP एवं SWQMP जल गुणवत्ता कार्यक्रम के अंतर्गत गंगा एवं उसकी सहायक नदियों तथा चिन्हित झीलों एवं आर्द्रभूमि से माह फरवरी, 2026 में सतही जल नमूने एकत्रित किये गये जिसका विश्लेषण बोर्ड की प्रयोगशाला में किया गया। विश्लेषण के उपरान्त आंकड़ों के अनुसार समस्त अनुश्रवण स्थलों के जल नमूनों की विश्लेषण आख्या आपको सलंग्न कर प्रेषित की जा रही है।

अतः उपरोक्त के क्रम में आपसे अपेक्षित है की आपके अधिकारिता क्षेत्र में संलग्न आख्या के अनुसार जिन अनुश्रवण स्थलों के जल नमूनों की आख्या CPCB द्वारा निर्धारित Designated Best Use (DBU) Water Quality Criteria /Standards के अनुसार 'C' 'D' व 'E' श्रेणियों में पायी गयी है उनके विषय में स्थिति स्पष्ट कर एवं कृत कार्यवाही से बोर्ड मुख्यालय को शीघ्र अवगत कराने का कष्ट करें।

संलग्नक :– यथोपरि।

भवदीय

Digitally signed by
PARAG MADHUKAR DHAKATE
Date: 07-04-2026 12:20:39

(डॉ. पराग मधुकर धकाते)
सदस्य सचिव

पत्रांक–यूकेपीसीबी/एचओ/सा0–07-SW/GW (Vol-I)/2026/ दिनांक :–

प्रतिलिपि :–

1. समस्त जिलाधिकारी, उत्तराखण्ड, को इस आश्य के साथ प्रेषित की अपने क्षेत्रान्तर्गत सम्बन्धित को जल गुणवत्ता सुधार हेतु निर्देशित करने का कष्ट करें।
2. श्रीमती निहारिका डिमरी, आई0टी0 अधिकारी (EIACP) उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, को विभाग की वेबसाइट पर डाटा अपलोड किये जाने हेतु।

सदस्य सचिव

NOTARY
Birendra Singh
Advocate
Reg.No.55(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

File No. PCB-2407A/1/2026-21-DEPT-PCB (Computer No. 177184)
Generated from eOffice by ASHISH RANA, JRF-AR, JUNIOR RESEARCH FELLOW, DEPT-PCB on 30/04/2026 11:18 am

721

S.No.	Name of the Monitoring Point	Colour	Odour	Weather	Temp.	pH	TDS	EC	DO	Chloride	Hardness	Calcium	Magnesium	Alkalinity	BOD	COD	TC	FC	FS	Nitrate-N	Nitrite-N	Sulphate	Phosphate	Fluoride	Sodium	Potassium	SAR	Designated Best use (DBU) Water Quality Class
District- Nainital																												
45	Nainital Lake Water Intake, Nainital	Colourless	Odourless	Clear	15	7.67	316	470	8.2	17	246	136	110	234	1.8	6.0	280	220	21	0.13	0.04	51.40	0.21	0.24	11.7	6.1	0.30	B
46	Bheemtal Lake Water Intake, Nainital	Colourless	Odourless	Clear	14	7.41	147	220	8.0	15	188	102	86	176	1.4	5.0	220	170	17	0.15	0.05	38.47	0.22	0.25	6.8	3.2	0.17	B
47	Gola River at Haldwani, Nainital	Turbid	Odourless	Clear	16	7.69	177	260	8.0	21	218	120	98	184	1.8	5.0	210	170	9.3	0.16	0.03	39.70	0.24	0.26	6.7	3.1	0.16	B
48	Sattal lake, Nainital	Colourless	Odourless	Clear	14	7.37	107	160	8.4	9	152	84	68	148	1.4	4.0	220	170	12	0.18	0.05	44.85	0.22	0.25	7.7	3.5	0.18	B
49	Naukichyatal lake, Nainital	Colourless	Odourless	Clear	15	7.51	150	220	8.0	17	174	98	76	164	1.6	5.0	430	350	21	0.15	0.04	54.67	0.23	0.27	6.3	3.6	0.15	B
50	River Shipra D/S near Neem Karoli Dam, Bhawali, Nainital	Colourless	Odourless	Clear	16	7.67	161	230	8.0	19	196	110	86	176	1.6	5.0	350	280	17	0.13	0.03	36.12	0.22	0.26	6.9	3.7	0.32	B
District- Almora																												
51	River Kosi D/S near Khairna- Ranikhet Bridge, Almora	Colourless	Odourless	Clear	16	7.43	159	230	8.0	19	204	114	90	170	1.8	5.0	280	220	12	0.17	0.04	40.34	0.22	0.25	6.9	2.7	0.19	B
District- Bageshwar																												
52	River Saryu D/S Near Bilona Bridge, Bageshwar	Colourless	Odourless	Clear	15	7.61	168	250	8.2	21	192	112	80	174	1.6	4.0	350	280	14	0.16	0.05	37.58	0.23	0.26	6.6	2.4	0.18	B
District- Haridwar																												
53	River Ganga canal D/S at Har ki Pauri, Rishikul Bridge, Haridwar	Colourless	Odourless	Clear	18.2	8.3	206	322	9.6	6	156	74	82	168	1.6	8	350	240	17	0.26	0.11	30.79	0.78	0.64	12	9.2	0.42	B
54	River Ganga at Har Ki Pouri, Haridwar	Colourless	Odourless	Clear	18.5	8.3	188	294	9.6	5	130	56	74	152	1.2	6	350	280	21	0.16	0.06	26.78	0.50	0.52	10	7.8	0.38	B
55	River Ganga near Bishanpur Kundi , Haridwar	Colourless	Odourless	Clear	17.6	8.2	216	338	9.8	6	160	76	84	172	1.2	8	210	170	12	0.26	0.11	28.02	0.66	0.64	10	7	0.34	B
56	River Ganga Canal at Lal Ta Rao Bridge, Haridwar	Colourless	Odourless	Clear	18.4	8.2	198	309	9.8	5	138	62	76	146	1.4	6	280	220	12	0.2	0.08	29.96	0.56	0.50	10	6	0.37	B
57	River Ganga Canal at Damkothi, Haridwar	Colourless	Odourless	Clear	18.0	8.1	200	312	9.8	6	148	64	84	156	1.4	7	170	140	9.3	0.22	0.10	28.32	0.58	0.54	11	8	0.39	B
58	River Ganga U/S at Bindughat Dudhiyaban, Haridwar	Colourless	Odourless	Clear	18.8	7.9	182	284	9.6	6	132	44	88	144	1.4	6	170	130	9.3	0.22	0.07	24.4	0.54	0.60	9.0	6	0.34	B
59	River Ganga D/S at Balkumari Mandir, Ajeetpur, Haridwar	Colourless	Odourless	Clear	17.4	8.1	212	331	9.4	7	144	58	86	158	1.8	6	220	170	14	0.18	0.09	26.74	0.58	0.56	10	8	0.36	B
60	Upper Ganga Canal D/S at Roorkee	Colourless	Odourless	Clear	17.0	8.1	226	353	9.6	6	158	72	86	170	1.8	9	280	220	12	0.28	0.22	30.78	0.78	0.52	11	9.6	0.38	B
61	River Banganga D/S at Laksar before entering U.P	Colourless	Odourless	Clear	16.9	7.4	222	347	7.6	8	152	70	82	176	2.2	8	350	280	17	0.30	0.12	32.54	0.68	0.52	15	9.6	0.53	B
62	River Ganga D/S at Sultanpur, Haridwar	Colourless	Odourless	Clear	17.8	8.0	218	341	9.8	7	148	68	80	158	1.6	9	430	350	21.0	0.24	0.14	32.14	0.80	0.74	16	10.0	0.57	B
District- Udham Singh Nagar																												
63	Kosi River at Kashipur Bajpur Road Bridge, Kashipur	Brown Turbid	Odourfree	Clear	21.6	7.42	313	481	7.8	12	244	166	78	220	2.2	14	350	280	70	0.42	0.18	55.42	0.18	0.32	15.3	3.8	0.37	B
64	Dhella River U/S at Kashipur Moradabad Road Bridge, US Nagar	Colourless	Odourfree	Clear	20.3	8.04	258	397	8.2	12	193	147	46	230	1.2	12	430	350	130	0.19	0.12	22.65	0.15	0.28	14.2	2.4	0.40	B
65	Dhella River D/S at Thakurdwara, Aliganj Road, US Nagar	Turbid	Unpleseant	Clear	20.8	7.33	752	1156	0.6	131	386	264	122	400	38	280	1600	920	140	0.86	0.42	128.22	0.72	0.59	122	16.2	2.35	E
66	River Bhella U/S Kashipur, (U/S Ramnagar Road), US Nagar	Colourless	Odourfree	Clear	17.8	7.62	230	354	7.9	10	175	122	53	170	1.1	8	350	280	110	0.21	0.11	18.24	0.11	0.18	8.2	1.7	0.24	B
67	Bhella River at Lohia Bridge D/S Kashipur (D/S Lohiya Bridge), US Nagar	Turbid	Pungent	Clear	22.1	6.86	454	699	1.0	67	302	226	76	320	20	140	1600	920	130	0.62	0.58	84.42	0.39	0.62	76.8	8.3	1.71	E
68	Pilakhar River at Bilaspur, Rampur, US Nagar	Colourless	Odourfree	Clear	14.0	7.49	488	758	7.6	14	270	182	88	285	2.1	12	430	350	79	0.29	0.22	52.62	0.20	0.35	10.4	1.9	0.24	B

Annexure 8 English Translation

Uttarakhand Pollution Control Board

Awas Vikas Colony, Haldwani (Nainital)

Letter No. UKPCB/ROH/28

Ph No-05946-225618, 221532Web 290 २१०. 2025 26 268-106

Site-www.ueppcb.uk.gov.in

Date-30/04/2026

To,

Sub-District Magistrate, Shri Kainchi Dham, District- Nainital.

Subject:- Regarding Original Application No. 290/2025 Hemant Singh Gauniya vs. State of Uttarakhand and others filed in Hon'ble NGT, New Delhi.

Madam,

Please, in compliance with the letter no. 73 (1)/23-Local Body /2026 dated 22.04.2026 of the office of District Magistrate Nainital on the above subject, instructions have been issued by the Board to Uttarakhand Drinking Water Corporation Bhimtal Nainital regarding the water quality of Shipra under the Water (Prevention and Control of Pollution) Act-1974. (Annexure-01) Apart from this, the water sample of Shipra located at Shri Kainchi Dham is collected and analyzed by the Board on monthly basis. As per the analysis report, the water quality of Shipra is under Designated Best Use (DBU) water quality class- B as per the Water Quality Criteria set by the Central Pollution Control Board.

The water quality report for the month of February 2026 is enclosed. (Annexure-02) Therefore, the report as above is respectfully sent for perusal and further necessary action.

Annexure-as above.

Sincerely

Anurag Negi

(Regional Officer)

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala,Dehradun
STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala,Dehradun (U.K.)
13.5.2026

Copy: Respectfully sent to District Magistrate, Nainital for information.

regional officer

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala,Dehradun
STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala, Dehradun (U.K.)
13.5.2022

Letter No.-UKPCB/HO / Sa0-07-SW/GW (Vol-1)/2026/

Date

To,

All Regional Officers, Uttarakhand Pollution Control Board.

Subject:- Regarding analysis report of surface water samples.

In connection with the above subject, it is to inform you that under the NWQMP and SWQMP water quality programs in the state of Uttarakhand, surface water samples were collected from the Ganga and its tributaries, as well as identified lakes and wetlands, in February 2026. These were analyzed in the Board's laboratory. Based on the analysis data, the analysis report of water samples from all monitoring sites is being sent to you enclosed.

Therefore, in continuation of the above, you are expected to clarify the status of the monitoring sites in your jurisdiction, where the water samples have been found to be in 'C', 'D' and 'B' categories as per the Designated Best Use (DBU) Water Quality Criteria/Standards prescribed by CPCB, as per the attached report, and inform the Board Headquarters about the action taken immediately.

Attachments as required.

Sincerely

Digitally signed by

PARAG MADHUKAR DHAKATE DATE:

Letter No.-UKPCB/HO / Sa.-07-SW/GW (Vol-1)/2026/

Date :-

copy

1. Sent to all the District Magistrates, Uttarakhand, with the request to kindly direct the concerned in their area to improve the water quality.

2. Mrs. Niharika Dimri, IT Officer (EIACP), Uttarakhand Pollution Control Board, for uploading the data on the department's website.

member secretary

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala,Dehradun
STATE OF UTTARAKHAND

दूरभाष– कार्यालय 05942-247895
Email— eecd.btl@gmail.com

कार्यालय अधिशासी अभियंता,

निर्माण शाखा, उत्तराखण्ड पेयजल निगम, भीमताल (नैनीताल)।

पत्रांक 1368 / 957 / 17 दिनांक 29/04/2026

सेवा में,

प्रेषण का माध्यम	
डाक	
ई–मेल	√

उप जिलाधिकारी,
श्री कैंची धाम।
नैनीताल।

विषयः– **मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन सं0 290/2025 हेमन्त सिंह गौनिया बनाम उत्तराखण्ड राज्य व अन्य के संबंध में।**

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्रांक 165/रीडर/2025–26 दिनांक 20.04.2026 एवं जिलाधिकारी कार्यालय के पत्र सं0 73/23–स्थानीय निकाय/2026 दिनांक 17.04.2026 के संदर्भ में मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन सं0 290/2025 हेमन्त सिंह गौनिया बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के बिन्दुसंख्या 11 के कम में अनुपालन आख्या निम्नानुसार है।

अवगत कराना है कि श्री कैंचीधाम हेतु SASCI कार्यकम के अन्तर्गत श्री कैंचीधाम सीवरेज योजना का प्राक्कलन मुख्यालय के पत्र सं0 171/नागर अनुभाग– नगरीय सा0/41 दिनांक 05.02.2026 के द्वारा सचिव, पेयजल उत्तराखण्ड शासन देहरादून को स्वीकृति व धनावंटन हेतु प्रेषित कर दिया गया है, जिसकी अनुमानित लागत रू0 3161.60 लाख है **(पत्र संलग्न)**। योजना में प्रस्तावित एस0टी0पी0 के निर्माण हेतु भूमि का संयुक्त निरीक्षण 02 फरवरी 2026 को राजस्व एवं उत्तराखण्ड पेयजल निगम के अधिकारियों के साथ किया गया। प्रस्तावित भूमि को उत्तराखण्ड पेयजल निगम, भीमताल को हस्तान्तरित करने हेतु जिलाधिकारी, महोदय नैनीताल के कार्यालय पत्रांक 07/12–ज्येड0ए0सी0/2025–26 दिनांक 07.03.2026 द्वारा आदेश निर्गत किये गये है **(पत्र संलग्न)**। उक्त के अतिरिक्त दिनांक 08.04.2026 को योजना से सम्बन्धित Pre EFC हो गई है। माह मई में Final EFC होने की संभावना है। EFC के पश्चात् योजना की स्वीकृति प्राप्त होने पर कार्यो की निविदा आमंत्रित की जायेगी।

अतः सूचनार्थ प्रेषित।

संलग्नकः–उपरोक्तानुसार।

भवदीय,

(मुनीष कुमार करारा)
अधिशासी अभियन्ता

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :– निम्नलिखित को सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, नैनीताल ।
2. सम्बन्धित सहायक अभियन्ता/कनिष्ठ अभियन्ता।

अधिशासी अभियन्ता

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

d:\old pc data2\drive f\new\drive\bhim-sir\jg new 2023new\

Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala, Dehradun (U.K.)
13.5.2026

726 Annexure 9 English Translation

27/04/2026

Tehsil Shri Kaudidham District Nainital

Office of the Executive Engineer, Construction Branch, Uttarakhand Drinking Water Corporation, Bhimtal (Nainital).

Email- eecd.bil@gmail.com

17 Letter No. 1368 to /967/

Date 29/07/2096

TO,

Deputy District Magistrate,

Kaichi dham.

Nainital.

Subject:- Regarding original application No. 290/2025 Hemant Singh Gauniya vs. State of Uttarakh04and and others filed in Hon'ble National Green Tribunal.

Sir

In reference to your office letter no. 165/Reader/2025-26 dated 20.04.2026 and District Magistrate's office letter no. 73/23-Local Body/2026 dated 17.04.2026 on the above subject, the compliance report in respect of point no. 11 of the order passed in the original application no. 200/2025 Hemant Singh Gauniya vs. State of Uttarakhand and others filed in Hon'ble National Green Tribunal is as follows.

It is to inform you that the estimate for the Shri Kainchi Dham Sewerage Scheme under the SASCI program for Shri Kainchi Dham has been submitted to the Secretary, Drinking Water Department, Uttarakhand Government, Dehradun, for approval and allocation of funds, via Headquarters letter No. 171/Civil Section Urban S.A./41, dated 05.02.2026. The estimated cost is ₹3181.60 lakh (letter attached). A joint inspection of the land for the construction of the proposed STP was conducted on February 2, 2026, with officials from the Revenue and Uttarakhand Drinking Water Corporation. Orders have been issued by the District Magistrate,

NOTARY
Bir[illegible] Singh
[illegible]
Reg.No.[illegible]
[illegible]
STATE OF UTTARAKHAND

Nainital, Office letter No. 07/12-JYAC/2025-26, dated 07.03.2026, to transfer the proposed land to the Uttarakhand Drinking Water Corporation, Bhimtal (letter attached). Furthermore, the Pre-EFC related to the scheme was completed on 08.04.2026. The final EFC is expected in May. After the EFC, if the plan is approved, tenders for the work will be invited.

Attachment:- As above.

Hence sent for information.

Yours sincerely, SA (Munish Kumar Karara) Executive Engineer

No. 50 and date as above.

Copy to:- For information and necessary action.

1. The District Magistrate, Nainital.
2. Concerned Assistant Engineer/Junior Engineer.

executive engineer

NOTARY Birendra Singh Advocate Reg.No.58(01)2022 Doiwala Dehradun STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala Dehradun(U.K.)
13.5.2026

728

Annexure 10

उत्तराखण्ड शासन
पेयजल एवं स्वच्छता अनुभाग–02
संख्याः– 297 /XXIX-2/2026
देहरादून,दिनांकः 07 अप्रैल, 2026

बैठक/नोटिस

कार्यालय ज्ञाप सं० I/135232/2023, दिनांक 05 जुलाई, 2023 के क्रम में सचिव, पेयजल एवं स्वच्छता विभाग, उत्तराखण्ड शासन की अध्यक्षता में **दिनांक 08.04.2026 को पूर्वान्ह 11.00 बजे** उनके कार्यालय कक्ष में निम्नलिखित योजनाओं के परीक्षण, लागत, लाभ परीक्षण तथा अप्रैजल संबंधी बिन्दुओं पर विचार–विमर्श हेतु विभागीय समिति की बैठक आहूत की गयी है:–

(धनराशि ₹ लाख में)

क्र. सं.	योजना का नाम	कुल लागत
1.	धनोल्टी–काणाताल पम्पिंग पेयजल योजना हेतु (पी–1) प्राक्कलन (पेयजल निगम)	250.30
2.	जनपद देहरादून की अपर सौंधोवाली रिवर घाटी पेयजल योजना (पेयजल निगम)	586.36
3.	जनपद नैनीताल की कैंची धाम सीवरेज योजना (पेयजल निगम)	3161.60
4.	देहरादून कैन्ट पेयजल योजना (पेयजल निगम)	8819.86
5.	कण्डारस्यूं ग्राम समूह पम्पिंग पेयजल योजना में वन भूमि हस्तान्तरण संबंधी योजना (पेयजल निगम)	138.75
6.	बिडोली ग्राम समूह पम्पिंग पेयजल योजना में वन भूमि हस्तान्तरण संबंधी योजना (पेयजल निगम)	108.08

कृपया उक्त बैठक में आवश्यक सूचनाओं/अभिलेखों सहित प्रतिभाग करने का कष्ट करें।

(दिनेश कुमार पुनेठा)
अनु सचिव

संख्याः– 297 (1)/ XXIX-2/2026 तद्दिनांक।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. वरिष्ठ निजी सचिव, सचिव, पेयजल एवं स्वच्छता विभाग, उत्तराखण्ड शासन।
2. निजी सचिव, अपर सचिव, पेयजल एवं स्वच्छता विभाग, उत्तराखण्ड शासन।
3. निजी सचिव, अपर सचिव, वित्त विभाग, उत्तराखण्ड शासन।
4. अपर सचिव, राज्य योजना आयोग, उत्तराखण्ड शासन को इस आशय के साथ प्रेषित कि कृपया राज्य योजना आयोग के किसी भिज्ञ तकनीकी विशेषज्ञ/अभियन्ता को विभागीय समिति की उक्तानुसार आहूत बैठक में प्रतिभाग किये जाने हेतु अपने स्तर से निर्देशित करने का कष्ट करें।
5. प्रबन्ध निदेशक, उत्तराखण्ड पेयजल निगम, देहरादून को इस आशय से प्रेषित कि कृपया उक्त योजनाओं के **परिशिष्ट–क** एवं **परिशिष्ट–ख**, निर्धारित प्रारूप में पूर्ण रूप से भर कर तत्काल शासन को उपलब्ध कराया जाना सुनिश्चित करें तथा निर्धारित तिथि/समय पर समस्त अभिलेखों सहित बैठक में भिज्ञ अधिकारियों के साथ प्रतिभाग करने का कष्ट करें।
6. मुख्य महाप्रबन्धक, उत्तराखण्ड जल संस्थान, देहरादून।
7. संयुक्त सचिव/उप सचिव, पेयजल एवं स्वच्छता विभाग, उत्तराखण्ड शासन।
8. मुख्य अभियन्ता, राज्य जल एवं स्वच्छता मिशन, देहरादून।
9. वित्त निदेशक, उत्तराखण्ड पेयजल निगम/उत्तराखण्ड जल संस्थान देहरादून।
10. बैठक में मात्र जनपद देहरादून के जनपदीय अधिकारियों द्वारा भौतिक रूप से प्रतिभाग किया जायेगा। शेष जनपदों के अधिकारियों द्वारा Virtual माध्यम से प्रतिभाग किया जायेगा।

NOTARY
Birendra Singh
Advocate
Dolwala, Dehradun
STATE OF UTTARAKHAND

(दिनेश कुमार पुनेठा)
अनु सचिव

Annexure 10 English Translation

Uttarakhand Government

Drinking Water and Sanitation Section-02 No.:- 297/XXIX-2/2026 Dehradun, Date: 07 April, 2026

meeting/notice

In continuation of Office Memorandum No. 1/135232/2023, dated 05 July, 2023, a meeting of the Departmental Committee has been called under the chairmanship of Secretary, Drinking Water and Sanitation Department, Uttarakhand Government in his office room on 08.04.2026 at 11.00 am to discuss the points related to examination, cost, benefit examination and appraisal of the following schemes:-

(Amount in 1 lakh)

Sl.

name of the scheme

total cost

1. Estimate (P-1) for Dhanaulti-Kanatal Pumping Drinking Water Scheme (Drinking Water Corporation)

250.30

2. Upper Sandhowali River Valley Drinking Water Scheme (Drinking Water Corporation) of Dehradun district

586.36

3. Kainchi Dham Sewerage Scheme (Drinking Water Corporation) of Nainital district

3161.60

4. Dehradun Cantt Drinking Water Scheme (Drinking Water Corporation)

8819.86

5. Scheme related to transfer of forest land in Kandarsyun Village Group Pumping Drinking Water Scheme

138.75

NOTARY
STATE OF UTTARAKHAND

6. Scheme related to transfer of forest land in Bidoli Village Group Pumping Drinking Water Scheme (Drinking Water Corporation)

108.08

Please kindly participate in the said meeting with necessary information/records.

(Dinesh Kumar Punetha) Under Secretary

No.:-297 (1)/ XXIX-2/2026 dated. Copy:- Sent to the following for information and necessary action:-

1. Senior Private Secretary to Secretary, Drinking Water and Sanitation Department, Government of Uttarakhand.

2. Private Secretary to Additional Secretary, Drinking Water and Sanitation Department, Uttarakhand Government.

3. Private Secretary to Additional Secretary, Finance Department, Uttarakhand Government.

4. Sent to the Additional Secretary, State Planning Commission, Uttarakhand Government with the intention that please direct any knowledgeable technical expert/engineer of the State Planning Commission at your level to participate in the meeting of the departmental committee called as above.

5. Sent to the Managing Director, Uttarakhand Drinking Water Corporation, Dehradun with the intention that please ensure that Appendix-A and Appendix-B of the above schemes are filled in completely in the prescribed format and made available to the government immediately and please participate in the meeting with knowledgeable officers along with all the records on the scheduled date/time.

6. Chief General Manager, Uttarakhand Jal Sansthan, Dehradun.

7. Joint Secretary/Deputy Secretary, Drinking Water and Sanitation Department, Government of Uttarakhand.

8. Chief Engineer, State Water and Sanitation Mission, Dehradun.

9. Finance Director, Uttarakhand Drinking Water Corporation / Uttarakhand Jal Sansthan, Dehradun.

10. Only district officials from Dehradun district will physically participate in the meeting. Officials from the remaining districts will participate virtually.

(Dinesh Kumar Punetha) Under Secretary

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Court Compound
Dehradun(U.K.)
13.5.26

आदेश

उपजिलाधिकारी श्री कैंचीधाम जनपद नैनीताल द्वारा प्रेषित पत्र संख्या 94/प्रे.प./2025–26 दिनांक 06 मार्च, 2026 एवं पत्र संख्या 41/2025–26 दिनांक 02.02.2026 के द्वारा अवगत कराया गया है कि मा. राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित हेमन्त सिंह गोनिया बनाम् उत्तराखण्ड राज्य व अन्य में दिनांक 27.01.2026 को पारित आदेश के क्रम में प्रभारी जिलाधिकारी/मुख्य विकास अधिकारी नैनीताल की अध्यक्षता में आयोजित बैठक का कार्यवृत्त प्रेषित करते हुए कार्यवृत्त में दिये गये बिन्दुओं के अनुपालन में श्री कैंचीधाम सीवरेज योजनान्तर्गत प्रस्तावित एसटीपी (सीवेज ट्रीटमेंट प्लांट) हेतु ग्राम तल्ला निगलाट, तहसील श्री कैंची धाम जिला नैनीताल अन्तर्गत प्रस्तावित भूमि का संयुक्त निरीक्षण उत्तराखण्ड पेयजल निगम भीमताल के प्रतिनिधि श्री अनिल कुमार सहायक अभियंता, श्री हिमांशु पडलिया कनिष्ठ अभियंता के साथ किया गया, जिसमें ग्राम तल्ला निगलाट तहसील श्री कैंचीधाम जिला नैनीताल के नॉन. ज्येड.ए. खाता संख्या 20 श्रेणी 9(3)(ड) खसरा संख्या 4 रकवा 0.360 है. मध्ये 0.301है. भूमि एसटीपी (सीवेज ट्रीटमेंट प्लांट) की स्थापना हेतु उपयुक्त पायी गयी। तथा प्रस्तावित भूमि का खसरा, खतौनी व नक्शा उपलब्ध कराया गया है।

उपजिलाधिकारी श्री कैंचीधाम, जनपद नैनीताल द्वारा उपलब्ध कराई गई आख्या के क्रम में प्रस्तावित भूमि के संबंध में शासनादेश संख्याः 111/XXVII(7)50(39)/2015 दिनाँक 09.07.2015, शासनादेश संख्याः 1887/XVII(II)/2015-18(169)/2015 दिनाँकः 30.07.2015 तथा वित्त अनुभाग–3 के शासनादेश संख्या 260/वित्त अनुभाग–3/2002 दिनांक 15.02.2002 के अंतर्गत श्री कैंचीधाम सीवरेज योजनान्तर्गत प्रस्तावित एसटीपी (सीवेज ट्रीटमेंट प्लांट) हेतु ग्राम तल्ला निगलाट तहसील श्री कैंचीधाम जिला नैनीताल के नॉन. ज्येड.ए. खाता संख्या 20 श्रेणी 9 (3)(ड) खसरा संख्या 4 रकवा 0.360 है. मध्ये 0.301है. भूमि को उत्तराखण्ड पेयजल निगम (निर्माण शाखा) भीमताल के पक्ष में हस्तान्तरित किए जाने हेतु निम्न शर्तों/प्रतिबन्धों के अधीन अनुमति प्रदान की जाती है।

01. भूमि पर कोई धार्मिक महत्व की इमारत न हो।
02. जिस परियोजना के लिए भूमि आवंटित की जा रही है वह एक अनुमोदित परियोजना हो और उसके लिए शासन से सहमति प्राप्त हो चुकी हो।
03. हस्तान्तरित भूमि यदि प्रस्तावित कार्य से भिन्न प्रयोजन के लिए उपयोग की जाए तो उसके लिए मूल विभाग से पुनः अनुमोदन प्राप्त करना होगा।
04. यदि भूमि की आवश्यकता न हो या 03 वर्षों तक हस्तान्तरित भूमि प्रस्तावित कार्य के लिए उपयोग में नहीं लायी जाती है तो वह मूल विभाग में स्वतः ही निहित हो जाएगी।
05. जिस प्रयोजन हेतु भूमि हस्तान्तरित की जा रही है उसे भिन्न किसी अन्य प्रयोजन हेतु किसी अन्य व्यक्ति संस्था, समिति अथवा विभाग आदि को मूल विभाग की सहमति के बिना भूमि हस्तान्तरित नहीं की जाएगी।
06. जिस प्रयोजन हेतु भूमि आवंटित की जा रही है उसकी पूर्ति के उपरान्त यदि भूमि अवशेष पड़ी रहती है तो मूल विभाग को उसे वापस लेने का अधिकार होगा।
07. प्रश्नगत भूमि वन संरक्षण अधिनियम लागू होने की दशा में भूमि के उपयोग का परिवर्तन गैर वानिकी कार्य हेतु तभी अनुमन्य होगा जब उक्त अधिनियम के अन्तर्गत नियत प्राधिकारी से अनुमन्य होगा जब उक्त अधिनियम के अन्तर्गत नियत प्राधिकारी से अनुमति प्राप्त कर ली जाएगी।
08. यदि भूमि/भवन का परित्याग कर दिया गया हो अथवा संस्था का विघटन हो जाता है तो भूमि अथवा भवन सील सहित राज्य सरकार में सभी भारों से मुक्त निहित हो जाएगी।
09. प्रश्नगत भूमि आवंटन के पूर्व उत्तराखण्ड/उत्तर प्रदेश जमीदारी विनाश एवम् भू–व्यवस्था अधिनियम, 1950 की धारा–132 एवम् अन्य सुसंगत प्राविधानों का अनुपालन उप जिलाधिकारी /तहसीलदार द्वारा सुनिश्चित किया जाएगा।
10. इस सम्बन्ध में सिविल अपील संख्याः 1132/2011 (एस.एल.पी.)/(सी.) संख्या 3109/2011, श्री जगपाल सिंह एवम् अन्य बनाम् पंजाब राज्यादि में मा. सर्वोच्च न्यायालय के आदेश तथा अन्य शर्त निर्देशों का भी अनुपालन सुनिश्चित किया जाएगा।

NOTARY
Birendra Singh
Advocate
Reg. [illegible]/2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

11. उपरोक्त शर्तों के बिन्दु संख्याः 01 से 10 में से किसी भी शर्त का उल्लंघन होने की स्थिति में प्रश्नगत भूमि निर्माण सहित राजस्व विभाग में निहित हो जाएगी जिसके लिए कोई प्रतिकर देय नहीं होगा।

07.03.26

(ललित मोहन रयाल)
जिलाधिकारी
नैनीताल।

कार्यालय जिलाधिकारी नैनीताल।

पत्रांक 7 /12–उ0ख0स0सी./2025–26 दिनांक 07 मार्च, 2026

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

01. सचिव, राजस्व अनुभाग–3, उत्तराखण्ड शासन, देहरादून।
02. आयुक्त एवं सचिव, राजस्व परिषद, उत्तराखण्ड, देहरादून।
03. आयुक्त, कुमाऊँ मण्डल नैनीताल।
04. उपजिलाधिकारी/तहसीलदार श्री कैचीधाम।
05. अधिशासी अभियन्ता, निर्माण शाखा, उत्तराखण्ड पेयजल निगम भीमताल।
06. कार्यालय प्रति।

जिलाधिकारी
नैनीताल।

प्राप्त दिनांक
11/3/26
हस्ताक्षर
कार्यालय आयुक्त,
कुमाऊँ मण्डल, नैनीताल
दिनांक .....

NOTARY
Birendra Singh
Advocate
Reg.No.58/01/2022
Doiwala Court Compound
Doiwala, Dehradun
STATE OF UTTARAKHAND

16/11

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58/01/2022
Doiwala Court Compound
Doiwala, Dehradun (U.K.)
13.5.2026

Annexure 11 English Translation

Order

It has been informed by the Sub-Divisional Magistrate, Shri Kaichidham, District Nainital vide letter no. 94/Pre.P./2025-26 dated 06 March, 2026 and letter no. 41/2025-26 dated 02.02.2026 that in pursuance of the order passed on 27.01.2026 in Hemant Singh Goniya vs. State of Uttarakhand and others held in Hon'ble National Green Tribunal, New Delhi, while sending the minutes of the meeting held under the chairmanship of District Magistrate in-charge/Chief Development Officer, Nainital, in compliance with the points given in the minutes, a joint inspection of the proposed land under village Talla Niglat, Tehsil Shri Kainchi Dham, District Nainital for the proposed STP (Sewage Treatment Plant) under Shri Kaichidham Sewerage Scheme was done with the representatives of Uttarakhand Drinking Water Corporation Bhimtal, Shri Anil Kumar, Assistant Engineer, Shri Himanshu Padaliya, Junior Engineer, in which Non of village Talla Niglat, Tehsil Shri Kainchi Dham, District Nainital was included. JYET.A. Account number 20, category 9(3)(d), Khasra number 4, area 0.360, median 0.301. The land was found suitable for the establishment of a STP (Sewage Treatment Plant). The proposed land's Khasra, Khatauni, and map have been provided.

As per the information provided by Sub Collector Mr. Kaichidham, District Nainital, regarding the proposed land, Government Order No.: 111/XXVII (7) 50 (39)/2015 dated 09.07.2015, Government Order No.: 1887/XVII (II)/2015-18(169)/2015 dated: 30.07.2015 and under Government Order No. 260/Finance Section-3/2002 dated 15.02.2002 of Finance Section-3, for the proposed STP (Sewage Treatment Plant) under Shri Kaidhidham Sewerage Scheme, No. of Village Talla Niglat Tehsil Shri Kaidhidham District Nainital. Z.A. Account No. 20 Category 9 (3) (E) Khasra No. 4 Rakwa is 0.360. The average is 0.301. Permission is granted for transfer of land in favour of Uttarakhand Drinking Water Corporation (Construction Branch), Bhimtal, subject to the following conditions/restrictions.

01. There should not be any building of religious importance on the land.

02. The project for which the land is being allotted should be an approved project and consent for the same should have been obtained from the Government.

03. If the transferred land is used for a purpose other than the proposed work, then the original

Re-approval from the department will have to be obtained. 4. If land is not required or the transferred land has been in use for the proposed work for 3 years.

If the land is not transferred, it will automatically revert to the original department. 5. If the land is transferred to another department for a purpose other than the one for which it is being transferred,

Land cannot be transferred to any person, institution, committee or department without the consent of the parent department.

06. If the land remains unused after the purpose for which it is being allotted is fulfilled, the parent department will have the right to take it back.

NOTARY
Birendra Singh
Advocate
Reg. No. 01/2022
Dolwala Dehradun
STATE OF UTTARAKHAND

07. In case the Forest Conservation Act is applicable to the land in question, change of land use for non-forestry purposes will be permissible only after obtaining permission from the authority prescribed under the said Act.

08. If the land/building is abandoned or the institution is dissolved, the land or building along with the seal shall vest in the State Government free from all encumbrances.

09. Before allotment of the land in question, compliance of Section 132 and other relevant provisions of the Uttarakhand/Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 will be ensured by the Sub-District Magistrate/Tehsildar.

10. In this regard, compliance of the order and other conditions and directions of the Hon'ble Supreme Court in Civil Appeal No. 1132/2011 (SLP) / (C) No. 3109/2011, Shri Jagpal Singh and others vs. State of Punjab etc. will also be ensured.

11. In case of violation of any of the conditions mentioned in points 1 to 10 of the above conditions, the land in question along with the construction will vest in the Revenue Department for which no compensation will be payable.

(Lalit Mohan Raial)

07.03.26 Nainital.

District Magistrate

Office of the District Magistrate, Nainital.

Letter No. 7/12-Ped.AC/2025-26

Dated March 07, 2026

Copy to: For information and necessary action.

01. Secretary, Revenue Section-3, Government of Uttarakhand, Dehradun.

02. Commissioner and Secretary, Revenue Council, Uttarakhand, Dehradun.

03. Sub-Divisional Magistrate/Tehsildar Shri Kaichidham.

04. Commissioner, Kumaon Division Nainital.

05. Executive Engineer, Construction Branch, Uttarakhand Drinking Water Corporation, Bhimtal.

06 per office.

District Magistrate Nainital

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala,Dehradun(U.K.)
17.3.2026

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

कार्यालय जिला स्तरीय विकास प्राधिकरण, नैनीताल।

आयुक्त सभागार, तल्लीताल, नैनीताल (उत्तराखण्ड), फोनः 05942-232800
Website: www.ddantl.org.in E-mail I.D.-secretaryldanainital@rediffmail.com

पत्रांक: 146 /नैजिविप्रा/2026-27 दिनांक: 28/04/ /2026

सेवा में,

उप जिलाधिकारी,

श्री कैंचीधाम जिला- नैनीताल।

विषयः- मा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या-290/2025 श्री हेमन्त सिंह गोनिया बनाम, उत्तराखण्ड राज्य व अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक जिलाधिकारी, नैनीताल के पत्र संख्या-73/23-स्थानीय निकाय/2026 दिनांक 17 अप्रैल, 2026 का संदर्भ ग्रहण करने का कष्ट करे। पत्र के साथ माननीय राष्ट्रीय हरित अधिकरण (NGT) के समक्ष वाद संख्या 290/2025 "Hemant Singh Gonia Vs. State of Uttarakhand & Ors." में दिनांक 27.01.2026 को सुनवाई के संबंध में श्री दीपक बोरा, अधिवक्ता द्वारा दिनांक 28.01.2026 को प्रेषित पत्र में जिलाधिकारी, नैनीताल द्वारा प्रकरण से सम्बन्धित आख्या उपजिलाधिकारी, श्री कैंचीधाम एवं जिला कार्यालय को उपलब्ध कराये जाने के निर्देश दिये गये हैं।

उक्त के क्रम में अभियन्त्रण खण्ड से आख्या प्राप्त की गयी। अभियन्त्रण खण्ड द्वारा अपनी आख्या से अवगत कराया गया कि कैंची धाम क्षेत्र में निर्माण गतिविधियों में तीव्र वृद्धि के परिप्रेक्ष्य में दिनांक 21.04.2025 को आयोजित बोर्ड बैठक में विषय प्रस्तुत किया गया था तथा क्षेत्र को जिला स्तरीय विकास प्राधिकरण, नैनीताल के अधिकार क्षेत्र में सम्मिलित करने हेतु शासन को प्रस्ताव प्रेषित किया गया। तत्पश्चात शासनादेश संख्या 360/V-Aa/2025 दिनांक 04.08.2025 द्वारा कैंची धाम को औपचारिक रूप से जिला स्तरीय विकास प्राधिकरण, नैनीताल के अधिकार क्षेत्र में सम्मिलित किया गया।

उक्त अवधि से पूर्व भी प्राधिकरण द्वारा निर्माणाधीन भवन स्वामीयों को सूचना नोटिस जारी करते हुए आगामी उपविधियों के अनुपालन हेतु निर्देशित किया गया था। अधिकार क्षेत्र में सम्मिलित होने के पश्चात टीम द्वारा व्यापक सर्वेक्षण कर उपविधि उल्लंघन करने वाले भवनों के विरूद्ध नियमानुसार नोटिस जारी किए गए, जो वर्तमान में जिला स्तरीय विकास प्राधिकरण, नैनीताल के न्यायालय में विचाराधीन है।

दिनांक 08.01.2026 को आयोजित 24वी बोर्ड बैठक में विद्यमान निर्माणों के कम्पाउडिंग/शिथिलीकरण पर विचार करते हुए प्रस्ताव शासन को अनुमोदनार्थ प्रेषित किया गया है (संलग्नक-)। साथ ही प्रचलित भवन निर्माण एवं विकास उपविधि के अनुसारः-

1. नदी के तट से न्यूनतम 30-30 मीटर व भूगर्वीय जलस्रोतों से न्यूनतम 10-10 मीटर पर सघन वृक्षारोपण हेतु छोड़ा जाना अनिवार्य होगा व किसी भी प्रकार का निर्माण अनुमन्य नही होगा।
2. नालों के तट से न्यूनतम 5-5 मीटर एवं उपविधि के अनुसार आवश्यक सैट बैक में जो अधिक हो, के पश्चात ही निर्माण अनुमन्य किया जायेगा।

NOTARY Birendra Singh Advocate Reg.No.58(01)2022 Doiwala,Dehradun STATE OF UTTARAKHAND

—2

वर्तमान में उक्त क्षेत्र में केवल सरकारी योजनाओं/अधिकृत सार्वजनिक कार्यो को ही अनुमति दी जा रही है। जिला स्तरीय विकास प्राधिकरण, नैनीताल द्वारा नियमित निरीक्षण कर शिप्रा नदी/नाला पर अतिक्रमण रोकने हेतु कार्यवाही की जा रही है तथा उल्लंघन करने वालों के विरूद्ध उत्तराखण्ड नगर एवं ग्राम नियोजन एवं विकास अधिनियम, 1973 के अधीन कड़ी कार्यवाही प्रस्तावित है। शिप्रा नदी/नाला है के सम्बन्ध में निर्णय लेने का उत्तरदायित्व प्राधिकरण के अधीन नही है।

भवदीय,

(विजयनाथ शुक्ल)
सचिव
जिला स्तरीय विकास प्राधिकरण
नैनीताल।

प्रतिलिपि- जिलाधिकारी, नैनीताल को सादर सूचनार्थ प्रेषित।

(विजयनाथ शुक्ल)
सचिव
जिला स्तरीय विकास प्राधिकरण
नैनीताल।

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Dolwala, Dehradun
STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Dolwala Court Compound
Dolwala, Dehradun (U.K.)
13.5.2026

प्रेषक,

सचिव,
जिला स्तरीय विकास प्राधिकरण,
नैनीताल।

सेवा में,

सचिव,
आवास विभाग,
उत्तराखण्ड शासन, देहरादून।

पत्रांकः 2111 /नैजिविप्रा/2025–26 दिनांकः 19 फरवरी, 2026

विषयः उत्तराखण्ड शासन, आवास अनुभाग–2, देहरादून की अधिसूचना संख्या–360/V–2–आ0/2025 दिनांक 04 अगस्त, 2025 द्वारा अधिसूचित क्षेत्रों में भवन मानचित्रों की स्वीकृति के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अवगत कराना है कि उत्तराखण्ड शासन, आवास अनुभाग–2, देहरादून की अधिसूचना संख्या–360/V–2–आ0/2025 दिनांक 04 अगस्त, 2025 प्रख्यापित की गयी है। प्रख्यापित अधिसूचना में शासना की अधिसूचना संख्या–2095(2)/V–2/2017–05(आ0)/2017 टी0सी0 दिनांक 14.12.2017 के द्वारा जिला स्तरीय विकास प्राधिकरण, नैनीताल का विकास क्षेत्र अधिसूचित किया गया है तथा शासनादेश संख्या–626/V–2/2021 दिनांक 17.03.2021 के द्वारा वर्ष 2016 से पूर्व के प्राधिकरणों एवं विनियमित क्षेत्रों को छोड़कर, नए सम्मिलित क्षेत्रों में मानचित्र स्वीकृति की प्रक्रिया को अग्रिम आदेशों तक स्थगित किया गया है, में उत्तराखण्ड नगर एवं ग्राम नियोजन तथा विकास अधिनियम,1973 की धारा–3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुये उक्त अधिसूचना में आंशिक संशोधन करते हुये निम्नलिखित भू–भागों को जिला स्तरीय विकास प्राधिकरण, नैनीताल के विकास क्षेत्र के रूप में अधिसूचित किये जाने की स्वीकृति प्रदान की गयी हैः–

1. जिला–नैनीताल में खुटानी–विनायक–चांफी–धारी–धानाचूली–शहरफाटक व धानाचूली–भटेलिया तक मुख्य मोटर मार्ग के दोनों ओर 200 मी0 का हवाई क्षेत्र।
2. जिला–नैनीताल में हल्द्वानी–रामनगर मुख्य मोटर मार्ग के मध्य स्थित राजस्व ग्राम कालाढूंगी–बैलपड़ाव–छोई का समस्त क्षेत्र।
3. रामनगर–मोहान एवं रामनगर–पीरूमदारा मुख्य मोटर मार्ग का समस्त क्षेत्र।
4. जिला–नैनीताल में काठगोदाम–हैड़ाखान मुख्य मोटर मार्ग के दोनों ओर 200 मी0 का हवाई क्षेत्र।
5. भीमताल से लगे जन्तवाल गांव, बोहराकून एवं जंगलिया गांव का समस्त क्षेत्र।
6. कैंची धाम, नैनीताल में हो रहे निर्माण कार्यों को नियंत्रित किये जाने हेतु कैंची धाम के 02 कि0मी0 की परिधि का क्षेत्र।

नये सम्मिलित क्षेत्रों में निर्माण गतिविधियां अधिसूचना जारी होने के पूर्व से गतिमान होने तथा विद्यमान भवनों के अग्रेत्तर तलों में निर्माण की स्वीकृति/प्रशमन स्वीकृति हेतु प्रस्ताव प्राप्त होने पर शमन शुल्कों की गणना के सम्बन्ध में प्रकरण को जिला स्तरीय विकास प्राधिकरण, नैनीताल की 24वीं बोर्ड बैठक दिनांक 08.01.2026 के मद संख्या–24.07 (छायाप्रति संलग्न) में विचारार्थ प्रस्तुत किया गया। बोर्ड द्वारा प्रस्तुत प्रस्ताव पर विस्तृत विचार–विमर्श किया गया। विस्तृत विचार–विमर्श उपरान्त निम्नानुसार निर्णय लिया गयाः–

(i) प्राधिकरण के नये सम्मिलित क्षेत्रों में जिन व्यवसायिक भवनों का मानचित्र किसी भी विभाग से स्वीकृत नहीं है और उक्त भवन प्रचलित भवन निर्माण एवं विकास उपविधि/विनियमन के अनुसार आच्छादित क्षेत्रफल, एफ0ए0आर0, तल एवं भवन की ऊंचाई के मानक पूरें हैं तो उन भवनों में शासनादेश लागू होने से पूर्व निर्मित निर्माण को शमन शुल्क की छूट हेतु प्रस्ताव शासन को संदर्भित कर दिया जाए।

NOTARY
STATE OF UTTARAKHAND
Digitally signed by VIJAY NATH SHUKLA
Date:19-02-2026 18.05.04

(2) ऐसे व्यवसायिक भवन जो प्राधिकरण क्षेत्र में सम्मिलित होने से पूर्व निर्मित हैं तथा वर्तमान में आंशिक निर्माण किया जा रहा है, के सम्बन्ध में नये निर्माण पर ही शमन शुल्क आरोपित किये जाने के सम्बन्ध में दिशा–निर्देश हेतु शासन को प्रस्ताव प्रेषित किया जाए।

(3) शासन को प्रेषित प्रस्ताव के क्रम में शासन स्तर से मार्गदर्शन प्राप्त होने एवं शासनादेश लागू होने की तिथि से 06 माह के अन्तर्गत यदि आवेदक द्वारा भवन मानचित्र स्वीकृति हेतु मानचित्र प्रस्ताव प्रस्तुत किया जाता है तो उसका नये भवन मनचित्र प्रस्ताव के अनुसार निस्तारण कर लिया जाए।

(4) नैनीताल–ज्योलीकोट–काठगोदाम क्षेत्र एवं तल्ला–रामगढ़ से नथुवाखान मुख्य मोटर मार्ग के दोनों ओर 200 मी0 हवाई दूरी के क्षेत्र को जिला स्तरीय विकास प्राधिकरण नैनीताल क्षेत्रान्तर्गत सम्मिलित किये जाने हेतु प्रस्ताव शासन से संदर्भित किया जाए।

जिला स्तरीय विकास प्राधिकरण, नैनीताल की 24वीं बोर्ड बैठक में लिये गये निर्णय के अनुपालन में जनहित के दृष्टिगत उत्तराखण्ड शासन, आवास अनुभाग–2, देहरादून की अधिसूचना संख्या–360/V–2–आ0/2025 दिनांक 04 अगस्त, 2025 के क्रम में निम्नलिखित बिन्दुओं पर शासन स्तर से दिशा–निर्देश हेतु प्रस्ताव प्रेषित किया जा रहा हैः–

1. प्राधिकरण के नये सम्मिलित क्षेत्रों में जिन व्यवसायिक भवनों का मानचित्र किसी भी विभाग से स्वीकृत नही है और उक्त भवन प्रचलित भवन निर्माण एवं विकास उपविधि/विनियमन के अनुसार आच्छादित क्षेत्रफल, एफ0ए0आर0, तल एवं भवन की ऊंचाई के मानक पूरें हैं तो उन भवनों में शासनादेश लागू होने से पूर्व निर्मित निर्माण को शमन शुल्क की छूट प्रदान किये जाने के सम्बन्ध में।
2. ऐसे व्यवसायिक भवन जो प्राधिकरण क्षेत्र में सम्मिलित होने से पूर्व निर्मित हैं तथा वर्तमान में आंशिक निर्माण किया जा रहा है, के सम्बन्ध में नये निर्माण पर ही शमन शुल्क आरोपित किये जाने के सम्बन्ध में।
3. शासन को प्रेषित प्रस्ताव के क्रम में शासन स्तर से मार्गदर्शन प्राप्त होने एवं शासनादेश लागू होने की तिथि से 06 माह के अन्तर्गत यदि आवेदक द्वारा भवन मानचित्र स्वीकृति हेतु मानचित्र प्रस्ताव प्रस्तुत किया जाता है तो उसका नये भवन मनचित्र प्रस्ताव के अनुसार निस्तारण के सम्बन्ध में।
4. नैनीताल–ज्योलीकोट–काठगोदाम क्षेत्र एवं तल्ला–रामगढ़ से नथुवाखान मुख्य मोटर मार्ग के दोनों ओर 200 मी0 हवाई दूरी के क्षेत्र को जिला स्तरीय विकास प्राधिकरण नैनीताल क्षेत्रान्तर्गत सम्मिलित किये जाने किये जाने के सम्बन्ध में।

अतः अनुरोध है कि कृपया उपरोक्त संदर्भित बिन्दुओं पर शासन स्तर से आवश्यक दिशा–निर्देश निर्गत करने का कष्ट करें। सादर प्रेषित।

संलग्नक–उपरोक्तानुसार।

भवदीय

(विजयनाथ शुक्ल)
सचिव,
जिला स्तरीय विकास प्राधिकरण,
नैनीताल।

प्रतिलिपि–

1. जिलाधिकारी, नैनीताल/उपाध्यक्ष, जिला स्तरीय विकास प्राधिकरण, नैनीताल को सादर सूचनार्थ प्रेषित।
2. संयुक्त मुख्य प्रशासक, उत्तराखण्ड आवास एवं नगर विकास प्राधिकरण, देहरादून को सादर सूचनार्थ प्रेषित।

(विजयनाथ शुक्ल)
सचिव,
जिला स्तरीय विकास प्राधिकरण,
नैनीताल।

NOTARY Birendra Singh Advocate Reg.No.58(01)2022 Dolwala Court Compound Dolwala Dehradun STATE OF UTTARAKHAND

Digitally signed by Vijay Nath Shukla
Date: 2026.02.19 18.05.04 +05:30
Reason: eASE App document signing
Location: Nainital

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Dolwala Court Compound
Dolwala Dehradun (U.K.)
13/2/2026

Annexure 12 English Translation

Office of the District Level Development Authority, Nainital.

Commissioner's Auditorium, Tallital, Nainital (Uttarakhand., Phone: 05942-232800

Website: www.ddantl.org.in

E-mail I.D.-secretaryladanninital@rediffmail.com

Letter No. 146

/Njivipra/2026-27

Date: 28/04//2026

To,

Deputy District Magistrate, Shri Kaichidham District Nainital.

Subject: Original Application No. 290/2025 filed in Hon'ble National Green Tribunal in respect of Shri Hemant Singh Goniya Vs. State of Uttarakhand and others.

Sir,

Please take the trouble to refer to the letter No. 73/23-Local Body/2026 dated 17th April, 2026 of the District Magistrate, Nainital on the above subject. Along with the letter, in the letter dated 28.01.2026 sent by Mr. Deepak Bora, Advocate, regarding the hearing on 27.01.2026 in Case No. 290/2025 "Hemant Singh Gonia Vs. State of Uttarakhand & Ors." before the Hon'ble National Green Tribunal (NGT), the District Magistrate, Nainital has given instructions to provide the report related to the case to the Sub-Divisional Magistrate, Mr. Kaichidham and the District Office.

In continuation of the above, a report was obtained from the Engineering Division. The Engineering Division informed in its report that in view of the rapid increase in construction activities in the Kaichi Dham area, the matter was presented in the Board meeting held on 21.04.2025 and a proposal was sent to the Government to include the area in the jurisdiction of the District Level Development Authority, Nainital. Thereafter, by Government Order No. 360/V-Aa/2025 dated 04.08.2025, Kaichi Dham was formally included in the jurisdiction of the District Level Development Authority, Nainital.

Even before that period, the Authority had issued notices to owners of buildings under construction, directing them to comply with upcoming bylaws. After entering the jurisdiction, the team conducted a comprehensive survey and issued notices against

NOTARY
Birendra Singh
Advocate
Reg.No.[illegible]/2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

buildings violating the bylaws, which are currently pending before the District Development Authority, Nainital.

The 24th Board meeting held on January 8, 2026, considered the compounding/relaxation of existing structures and submitted a proposal to the government for approval (attachment). Furthermore, as per the prevailing Building Construction and Development Bye-Laws:

1. It will be mandatory to leave a minimum distance of 30-30 meters from the river bank and a minimum distance of 10-10 meters from the underground water sources for intensive plantation and no construction of any kind will be permitted.

2. Construction will be permitted only after minimum 5-5 meters from the banks of drains or the required set bank as per bye-laws, whichever is more.

Currently, only government projects/authorized public works are permitted in the area. The District Development Authority, Nainital, is conducting regular inspections to prevent encroachment on the Shipra River/drain, and strict action is proposed against violators under the Uttarakhand Town and Country Planning and Development Act, 1973. The authority is not responsible for deciding whether the Shipra is a river/drain.

Sincerely,

(Vijaynath Shukla)

Secretary, District Level Development Authority, Nainital.

Copy forwarded to the District Magistrate, Nainital for information.

(Vijaynath Shukla) Secretary, District Level Development Authority, Nainital.

NOTARY
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Dolwala Court Compound
Dolwala, Dehradun
STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Dolwala Court Compound
Dolwala, Dehradun(U.K.)
13.5.2026

Sender,

Secretary,

District Level Development Authority,

Nainital.

To,

Secretary,

Housing Department,

Government of Uttarakhand, Dehradun.

Letter No.: 2111 / NITI Aayog / 2025-26

Date: February 19, 2026

Subject: Regarding approval of building maps in the areas notified by Notification No. 360/V-2-A0/2025 dated 04 August, 2025 of Uttarakhand Government, Housing Section-2, Dehradun.

Sir,

Please be informed regarding the above mentioned matter that notification number-360/V-2-A0/2025 dated 04 August, 2025 of Uttarakhand Government, Housing Section-2, Dehradun has been promulgated. In the promulgated notification, the development area of District Level Development Authority, Nainital has been notified by Government's notification number-2095(2)/V-2/2017-05(A0)/2017 TC dated 14.12.2017 and by Government Order number-626/V-2/2021 dated 17.03.2021, except the authorities and regulated areas before the year 2016, the process of map approval in the newly included areas has been postponed till further orders. In exercise of the powers conferred by Section-3 of the Uttarakhand Town and Country Planning and Development Act, 1973, making partial amendment in the said notification, the following areas have been included in the District Level Development Authority,

Approval has been given for notifying Nainital as development area: - 1. 200 meter air space on both sides of the main motor road from Khutani-Vinayak Champhi-Dhari Dhanachuli-Shahfatak and Dhanachuli-Bhatelia in District-Nainital.

NOTARY
Birendra Singh
Advocate
Reg. No. 5[illegible]/2022
Dehradun, Uttarakhand
STATE OF UTTARAKHAND

2. Revenue village situated in the middle of Haldwani Ramnagar main motor road in Nainital district.

The entire area of Kaladhungi-Bailpadav-Chhoi.

3. Entire area of Ramnagar-Mohan and Ramnagar-Pirumdara main motor road.

4. 200 m air space on both sides of Kathgodam Haidakhan main motor road in Nainital district.

5. Entire area of Jantwal village, Bohrakun and Jangaliya village adjoining Bhimtal.

6. To control the construction work going on at Kainchi Dham, Nainital, 02 Kainchi Dham

Area with a radius of km.

The matter regarding calculation of mitigation charges on receipt of proposals for approval/compounding approval for construction of additional floors of existing buildings and in the newly included areas where construction activities were already underway before the notification was issued, was presented for consideration in Item No. 24.07 (photocopy enclosed) of the 24th Board Meeting of the District Level Development Authority, Nainital, dated 08.01.2026. The proposal presented by the Board was discussed in detail. After detailed discussion, the following decision was taken:-

(1) In the newly included areas of the Authority, the map of those commercial buildings which are not approved by any department and the said building fulfills the standards of covered area, FAR, floor and height of the building as per the prevailing Building Construction and Development Bye-laws/Regulations, then the proposal for exemption of mitigation fee for the construction made before the implementation of the Government Order in those buildings should be referred to the Government.

(2) In respect of such commercial buildings which were constructed before inclusion in the Authority area and are currently being partially constructed, a proposal should be sent to the Government for guidelines regarding levy of mitigation fee only on new construction.

(3) In the context of the proposal sent to the Government, if the applicant submits a proposal for building map approval within 06 months from the date of receipt of guidance from the Government level and implementation of the Government order, then it should be disposed of as per the new building map proposal.

NOTARY STATE OF UTTARKHAND Birendra Singh Registration No. 8022 Dehradun

(4) A proposal should be referred to the Government for inclusion of Nainital-Jyolikot-Kathgodam area and the area of 200 meters aerial distance on both sides of the main motor road from Talla-Ramgarh to Nathuwakhan under the District Level Development Authority Nainital area.

In compliance with the decision taken in the 24th Board meeting of the District Level Development Authority, Nainital, in view of public interest, in accordance with the notification number-360/V-2-A0/2025 dated 04 August, 2025 of Uttarakhand Government, Housing Section-2, Dehradun, a proposal is being sent for guidelines from the government level on the following points:-

1. In the newly included areas of the Authority, the map of those commercial buildings is not approved by any department and the said building fulfills the standards of covered area, FAR, floor and height of the building as per the prevailing Building Construction and Development Bye-laws/Regulations, then in relation to providing exemption of mitigation fee to the construction made before the implementation of the Government Order in those buildings.

2. Regarding levying of remission fee only on new construction in respect of such commercial buildings which were constructed before inclusion in the Authority area and are currently being partially constructed.

3. Regarding disposal of the proposal as per the new building map proposal, if the applicant submits a map proposal for building map approval within 06 months from the date of receipt of guidance from the government level and implementation of the government order in the context of the proposal sent to the government.

4. Regarding inclusion of Nainital-Jyolikot-Kathgodam area and area of 200 m aerial distance on both sides of Talla-Ramgarh to Nathuwakhan main motor road under the District Level Development Authority Nainital area.

Therefore, it is requested that you kindly issue necessary government-level guidelines on the points referenced above. Sincerely. Enclosure: As above.

Sincerely

(Vijaynath Shukla) Secretary,

District Level Development Authority, Nainital.

NOTARY
Birendra Singh
Advocate
Reg. No. 5(01)2022
Dehradun
STATE OF UTTARAKHAND

copy-

1. Respectfully sent to the District Magistrate, Nainital / Vice Chairman, District Level Development Authority, Nainital for information.

2. Respectfully sent to the Joint Chief Administrator, Uttarakhand Housing and Urban Development Authority, Dehradun for information.

(Vijaynath Shukla) Secretary,

Digitally signed by Vijay Nath Shukla

Date: 2026.02.19 18.05.04 +05:30

Reason: eASE App document signing

Location: Nainital

District Level Development Authority, Nainital.

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Dehradun
STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Dehradun
13.5.2026

Sbm Uttarakhand Urban Uttarakhand + 3

नगर पालिका परिषद भवाली

नमामि गंगे अभियान के अन्तर्गत नगर पालिका परिषद भवाली द्वारा उपस्थित नागरिकों स्वच्छता प्रेमियों तथा पर्यावरण मित्रों को शीप्रा नदी/नाले की स्वच्छता तथा निर्मलता बनाये रखने की शपथ दिलाई गई साथ ही जल स्त्रोतों को प्लास्टिव मुक्त रखने में अपना पूर्ण सहयोग देने की प्रतिबद्धता दोहराई गई।।

अधिशासी अधिकारी:- श्री सुधीर कुमार
नगर पालिका परिषद भवाली।

अध्यक्ष:- श्री पंकज आर्या
नगर पालिका परिषद भवाली।।

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner

नगर पालिका परिषद भवाली

नमामि गंगे अभियान के अन्तर्गत नगर पालिका परिषद भवाली द्वारा उपस्थित नागरिकों स्वच्छता प्रेमियों तथा पर्यावरण मित्रों को शीप्रा नदी/नाले की स्वच्छता तथा निर्मलता बनाये रखने की शपथ दिलाई गई साथ ही जल स्त्रोतों को प्लास्टिक मुक्त रखने में अपना पूर्ण सहयोग देने की प्रतिबद्धता दोहराई गई।।

अधिशासी अधिकारी:- श्री सुधीर कुमार
नगर पालिका परिषद भवाली।

अध्यक्ष:- श्री पंकज आर्या
नगर पालिका परिषद भवाली।।

NOTARY
Birendra Singh
Advocate
Regd. No. 6401/2022
Dalanwala, Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner

67

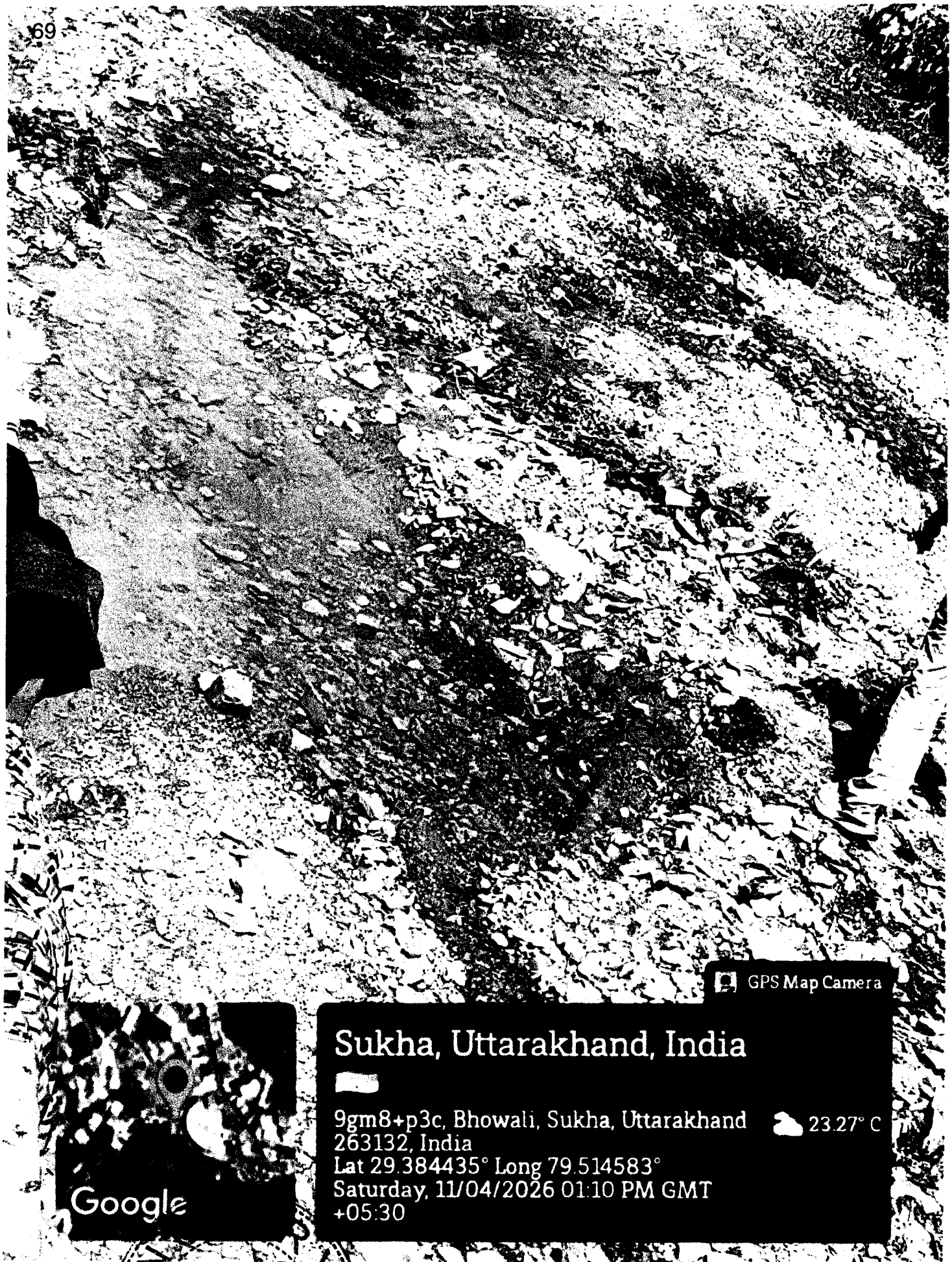
Scanned with OKEN Scanner

NOTARY
Birendra Singh
Advocate
Regn. No. 01/2022
Dehradun
STATE OF UTTARAKHAND

68

Scanned with OKEN Scanner

NOTARY
Birendra Singh
Advocate
Reg.No.68(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

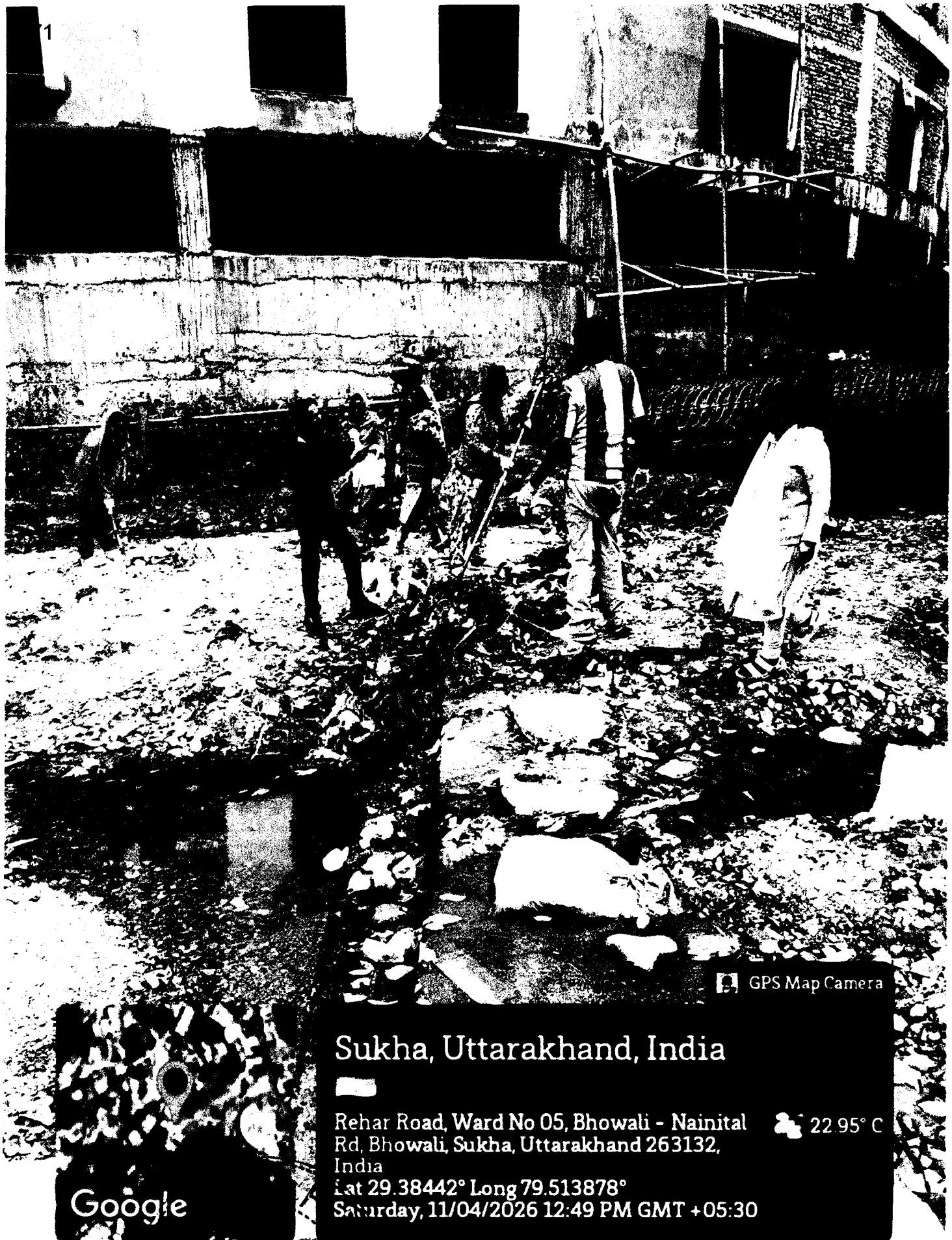


STATE OF UTTARAKHAND
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun

Scanned with OKEN Scanner

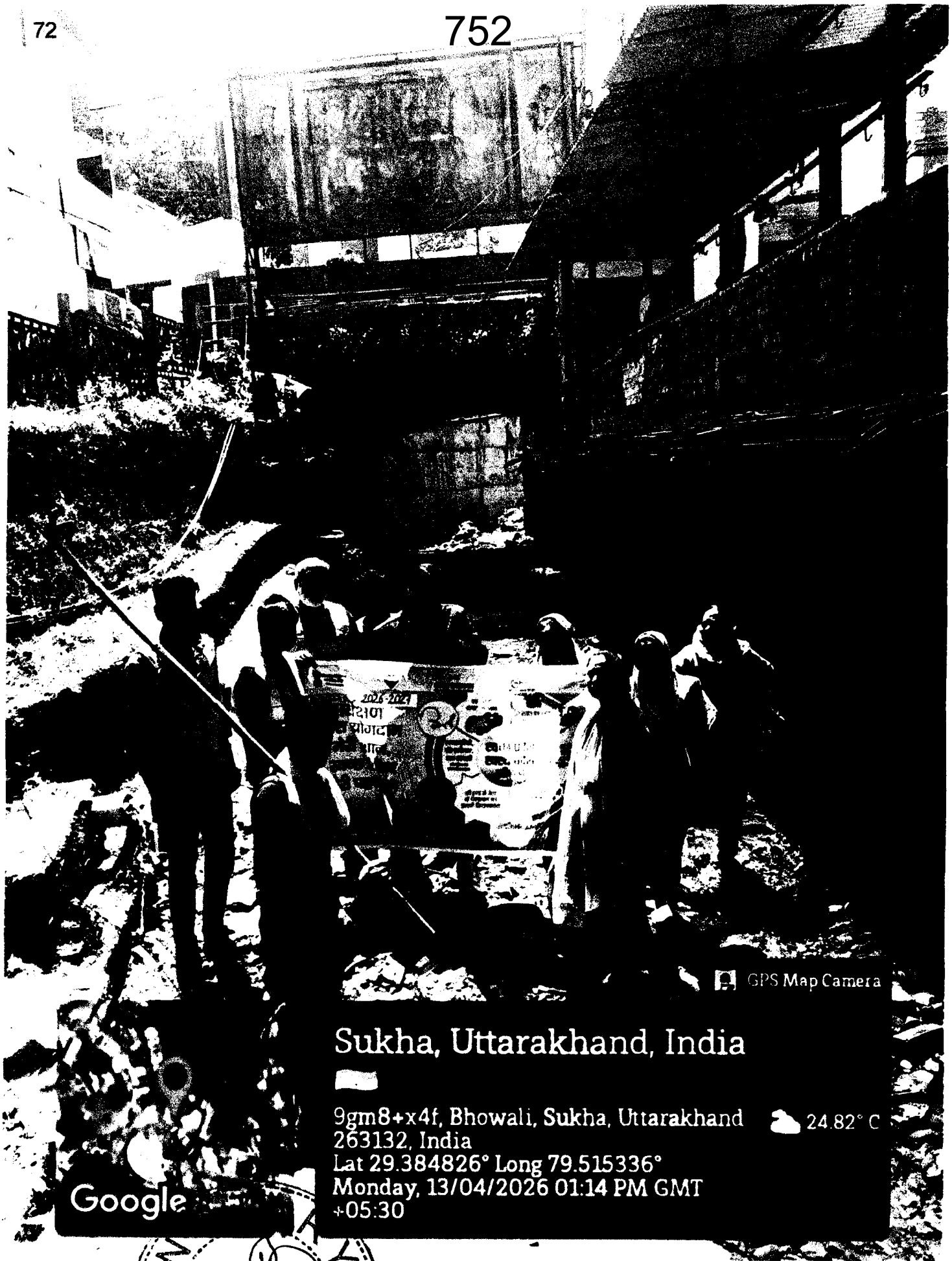
Birendra Singh
Advocate
Reg.No.53(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner



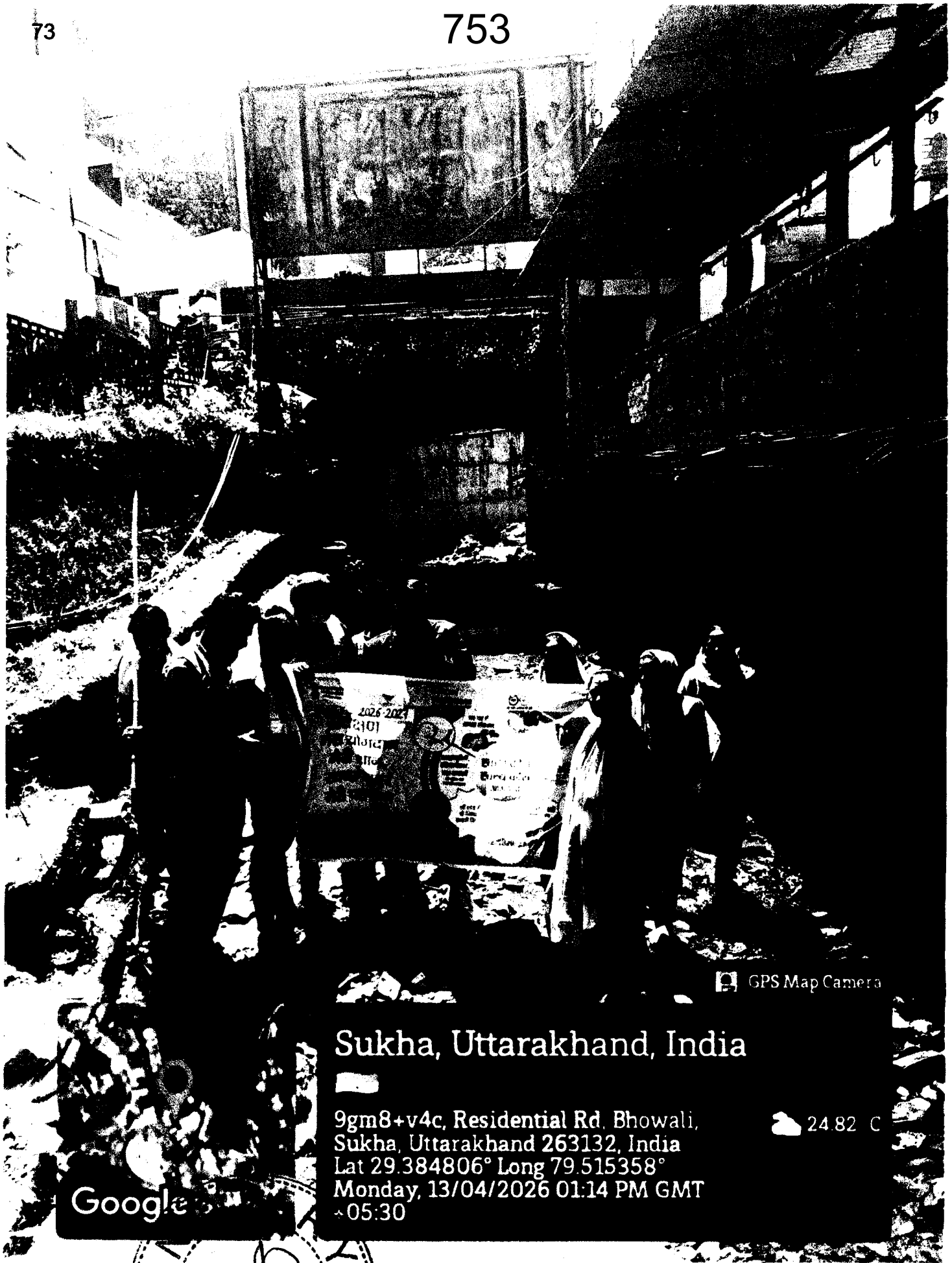
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner



Birendra Singh
Advocate
Reg.No.58(01)2022
Dalwala, Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner



Birendra Singh
Advocate
Reg.No.68(01)2022
Dolwala, Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner

NOTARY
Birendra Singh
Advocate
Reg.No.56(01)2022
Dalanwala, Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner

NOTARY
Birendra Singh
Advocate
Reg.No.38(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

Scanned with OKEN Scanner

NOTARY
Birendra Singh
Advocate
Reg.No.58(01)2022
Doiwala, Dehradun
STATE OF UTTARAKHAND

ATTESTED
Birendra Singh
Advocate & Notary
Reg.No.58(01)2022
Doiwala Court Compound
Doiwala,Dehradun (U.K.)
13.5.2026

Scanned with OKEN Scanner